BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

IN THE MATTER OF: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for (1)) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO ss) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh{ for direct interconnection with 400kV D/c Vadodara-Pirana Tr. Line} by passing Vadodara Pooling SS under interim arrangement in Western Region for tariff block 2009-14 period.

PETITIONER

Power Grid Corporation of India Ltd. (Govt. of India undertaking)
Registered office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110 016
Corporate office: "Saudamini", Plot no.2, Sector-29, Gurgaon -122 001. (Haryana)
Power Grid Corporation of India Ltd., the petitioner in the matter, is filing petition under Regulation-86 for approval of transmission tariff for the above said assets under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh in Western Region for tariff block 2009-14 period.

In terms of Regulation 3(2) of the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, copy of complete tariff application is hereby served to the respondents (beneficiaries of **Western**), for information and necessary action in the matter.
The tariff application is hereby served through the nodal officers of the respondents for CERC matters, on the addresses as mentioned below:

ADDRESSES OF NODAL OFFICERS

1. MADHYA PRADESH POWER MANAGEMENT COMPANY LTD.
   SHAKTI BHAWAN, RAMPUR
   JABALPUR - 482 008
   REPRESENTED BY ITS MD

2. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD.
   PRAKASHGAD, 4TH FLOOR
   ANDHERI (EAST), MUMBAI - 400 052
   REPRESENTED BY ITS MD

3. GUJARAT URJA VIKAS NIGAM LTD.
   SARDAR PATEL VIDYUT BHAWAN,
   RACE COURSE ROAD
   VADODARA - 390 007

REPRESENTED BY ITS CHAIRMAN

4. ELECTRICITY DEPARTMENT
GOVT. OF GOA
VIDYUT BHAWAN, PANAJI,
NEAR MANDVI HOTEL, GOA - 403 001
REPRESENTED BY ITS CHIEF ENGINEER (ELECTRICAL)

5. ELECTRICITY DEPARTMENT
ADMINISTRATION OF DAMAN & DIU
DAMAN - 396 210
REPRESENTED BY ITS SECRETARY (FIN.)

6. ELECTRICITY DEPARTMENT
ADMINISTRATION OF DADRA NAGAR HAVELI
U.T., SILVASSA - 396 230
REPRESENTED BY ITS SECRETARY (FIN.)

7. CHHATTISGARH STATE ELECTRICITY BOARD
P.O.SUNDER NAGAR, DANGANIA, RAIPUR
CHHATISGAARH-492013
REPRESENTED BY ITS CHAIRMAN

8. MADHYAPRADESH AUDYOGIK KENDRA
VIKAS NIGAM (INDORE) LTD.
3/54, PRESS COMPLEX, AGRA-BOMBAY ROAD,
INDORE-452 008

09. R. K. M. POWER LIMITED
147, GITANJALI NAGAR, AVANTI VIHAR,
SECTOR-I, RAIPUR (C.G.) – 492004
REPRESENTED BY ITS CHAIRMAN

10. ATHENA CHHATTISGARHPOWER PVT. LTD.
7-1-24 B BLOCK, 5TH FLOOR, "ROXANA TOWERS",
GREENLANDS, BEGUMPET, HYDERABAD-500016
REPRESENTED BY ITS CHAIRMAN

11. JINDAL POWER LIMITED
POST BOX NO. – 16,
KHARSIA ROAD, RAIGARH – 496001
REPRESENTED BY ITS CHAIRMAN

12. SKS POWER GENERATION (CHHATTISGARH) LTD.
501 B, ELEGANT BUSINESS PARK,ANDHERI KURLA ROAD,
J. B. NAGAR, ANDHERI(E), MUMBAI – 400059

REPRESENTED BY ITS CHAIRMAN

13. KORBA WEST POWER CO. LTD.
2ND FLOOR, CENTRUM PLAZA, GOLF COURSE ROAD,
SECTOR – 53, GURGAON – 122002
REPRESENTED BY ITS CHAIRMAN

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HYDERABAD – 500033
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CORE – 6, SCOPE OFFICE COMPLEX,
LODI ROAD, NEW DELHI – 110003
REPRESENTED BY ITS CHAIRMAN

16. VISA POWER LTD.
HUL BUILDING, 2ND FLOOR, 9,
SHAKESPEARE SARANI, KOLKATA – 700071
REPRESENTED BY ITS CHAIRMAN

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10TH FLOOR TOWER, D BLOCK,
KNOWLEDGE PARK, 4/1, BANNERGHATTA ROAD,
NEAR DAIRY CIRCLE, BANGALORE-560029
REPRESENTED BY ITS CHAIRMAN

18. D. B. POWER LTD.
PLOT NO.-813, PHASE-V,
UDYOG VIHAR, GURGAON-122016
REPRESENTED BY ITS CHAIRMAN

Kindly acknowledge the receipt.

PETITIONER
POWER GRID CORPORATION OF INDIA LTD.
REPRESENTED BY

S. S. Raju
Dy. GENERAL MANAGER (COMMERCIAL)

GURGAON
DATED: 26.10.2013

BEFORE

THE CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION FOR

APPROVAL OF TRANSMISSION TARIFF FOR

(1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

Petition No:----------

TARIFF BLOCK : 2009 - 2014

POWER GRID CORPORATION OF INDIA LTD.

REGISTERED OFFICE
B-9, QUTAB INSTITUTIONAL AREA, KATWARIA SARAI,
NEW DELHI – 110 016

CORPORATE CENTRE
"SAUDAMINI", PLOT NO-2, SECTOR-29,
GURGAON-122 001 (HARYANA)
EPABX : 0124-2571 700 TO 719, FAX :0124-2571989

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

PETITION NO.: .....

IN THE MATTER OF: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for (1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

Power Grid Corporation of India Ltd. **---PETITIONER**
(Govt. of India undertaking)
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016 and
Corporate office: "Saudamini" ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

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Filed by
Power Grid Corporation of India Ltd.
Represented by

S. S. Raju
Dy. General Manager (Commercial)

Gurgaon
Dated: 26.10.2013

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
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Corporate office: "Saudamini" ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

To

The Secretary
Central Electricity Regulatory Commission
New Delhi. 110 001
Sir,

The application filed under Regulation 86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission tariff from DOCO to 31.03.2014 may please be registered.

Filed by
Power Grid Corporation of India Ltd.
Represented by

S. S. Raju
Dy. General Manager (Commercial)

Gurgaon
Dated: 26.10.2013

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

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Sector-29, Gurgaon -122 001. (Haryana)

MEMO OF PARTIES

POWER GRID CORPORATION OF INDIA LTD. **---PETITIONER**

VERSUS

1. MADHYA PRADESH POWER MANAGEMENT COMPANY LTD.
   SHAKTI BHAWAN, RAMPUR
   JABALPUR - 482 008
   REPRESENTED BY ITS MD

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   RACE COURSE ROAD
   VADODARA - 390 007
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   DAMAN - 396 210

REPRESENTED BY ITS SECRETARY (FIN.)

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ADMINISTRATION OF DADRA NAGAR HAVELI
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18. D. B. POWER LTD.
PLOT NO.-813, PHASE-V,
UDYOG VIHAR, GURGAON-122016
REPRESENTED BY ITS CHAIRMAN

--- RESPONDENTS

Filed by
Power Grid Corporation of India Ltd.
Represented by

S. S. Raju
Dy. General Manager (Commercial)

Gurgaon
Dated: 26.10.2013

हरियाणा HARYANA

30AA 425206

SANJAY SINGH
GURGAON
Regd No 1652
GOVT OF INDIA

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

PETITION NO.: .....

IN THE MATTER OF: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for (1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

Power Grid Corporation of India Ltd.
(Govt. of India undertaking)
Registered office: B-9, Qutab Institutional Area,
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Corporate office: "Saudamini" ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

---PETITIONER

POWERGRID, GURGAON

Affidavit verifying the Petition

I, S. S. Raju, S/O Shri S. B. Raju, working as Deputy General Manager (Commercial) in the Powergrid Corporation of India Ltd., having its registered Office at B-9, Institutional Area, Katwaria Sarai, New Delhi-110 016, do hereby solemnly affirm and state as under:-

1. I am the Dy. General Manager (Commercial) of Power Grid Corporation of India Ltd., the representative of the Petitioner in the above matter, and am duly authorized to make this affidavit.

2. I submit that the enclosed tariff Petition is being filed for determination of tariff for (1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

3. I submit that no other tariff Petition except this Petition has been filed directly or indirectly for approval of tariff for (1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

4. The statements made in the tariff Petition herein are based on petitioner company's official records maintained in the ordinary course of business and I believe them to be true and correct.

5. The documents attached with the petition are legible copies and duly attested by me.

(DEPONENT)

VERIFICATION

Solemnly affirmed at Gurgaon on this .....25th day of October 2013 that the contents of the above affidavit are true to my knowledge and belief and no part of it is false and nothing material has been concealed there from.

(DEPONENT)

NOTARY SAJJAN SINGH GURGAON (HARYANA) GOVT. OF INDIA

ATTESTED 28/10/2013

(SAJJAN SINGH) ADVOCATE & NOTARY GURGAON (HARYANA)

POWERGRID, GURGAON

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

PETITION NO.: .....

IN THE MATTER OF: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for (1) 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400kV D/C Vadodara-Pirana Tr. Line) by passing Vadodara Pooling S/S under interim arrangement in Western Region for 2009-14.

Power Grid Corporation of India Ltd. **---PETITIONER**
(Govt. of India undertaking)
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016 and
Corporate office: "Saudamini" ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

To
The Hon'ble Chairman and
his Companion Members of The Hon'ble CERC
The Humble application filed by the Petitioner

MOST RESPECTFULLY SHOWETH

1) The Petitioner herein, Power Grid Corporation of India Ltd. is a Government Company within the meaning of Companies Act, 1956. The Petitioner is also discharging the statutory functions under various applicable provisions, including in particular section 28 and 38 of the Electricity Act, 2003. In exercise of powers under sub-section (1) of section 38(1) the Electricity Act 2003, the Government of India has declared the Petitioner herein as the Central Transmission Utility.

2) That, Hon'ble Commission have notified CERC (Terms and Conditions of Tariff) Regulations, 2009, in accordance with which tariff based on capital cost of the transmission projects shall be determined. These Regulations have come in to force on 1.4.2009 and shall remain in force for a period of 5 years, unless reviewed earlier or extended by the Hon'ble Commission.

3) **Approval of the Scheme**
That the petitioner has been entrusted with the implementation of System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh in Western Region. Investment approvals for the said system was accorded by Board of Directors of POWERGRID vide Memorandum C/CP/Chhattisgarh-IPP dtd. 27.12.2011 at an estimated cost of Rs. 1746.65 crore including IDC of Rs. 111.43 crs. (based on 2nd Quarter, 2011 price level). **Encl.-1, page..1..5...to..2.0...**

The Schematic diagram of the same is attached hereto as **Encl. - 2, (page .21.).**

That the scope of the scheme was was also discussed and agreed by the beneficiaries for implementation by POWERGRID in the 36th SCM of Western Region held on 29.08.2013 .A copy of SCM and BPTA is attached hereto **Encl. - 3, (Page..22..to..42..).**

The scope of work covered under the scheme is as follows:

Transmission Line:

(i) Aurangabad(POWERGRID)-Padghe(POWERGRID) 765kV D/c
(ii) Padhge(POWERGRID)-Padghe/Kudus(MSETCL) 400kV D/c(Quad) Line
(iii) Vadodara-Asoj 400kV D/c (Quad) Line.

Substation:

(i) Establishment of 765/400kV ,2*1500MVA Padghe GIS substation.
(ii) Bay Extensions at 765/400kV Aurangabad(POWERGRID),Vadodara(POWERGRID) and Asoj(GETCO) substation.
(iii) Bay extensions at 400kV Padghe Substation..

4) **Implementation Schedule**

That details of asset covered in this petition under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh in Western Region is as below:

S.No	Details of assets as per Petition being filed	DOCO
1	**Asset I :** 400 kV D/C Vadodara– Asoj (GETCO) Transmission Line along with associated bays	01.01.14 (Anticipated)

As per Investment Approval the project is scheduled to be commissioned by Aug '2014, i.e., DOCO as 01.09.2014. The asset covered under the instant Petition is anticipated to be commissioned with in the approved schedule.

Regulation 15 and Amendment of Regulation 15 of the Principal Regulations vide notification No. L-7/145(160)/2008- CERC dated 21.06.2011 : Return on equity

(1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the time line specified in Appendix-II.

(3) .....
(4) .....

Appendix-II

Time line for completion of projects :

1. The completion time schedule shall be reckoned from the date of investment approval by the Board (of the generating company or the transmission licensee), or the CCEA clearance as the case may be, up to the date of commercial operation of the units or block or element of the transmission project as applicable.

2. The time schedule has been indicated in months in the following paragraphs and tables:

C. Transmission Schemes

Qualifying time schedule in months
e- 400 kV D/C Twin Transmission Line in Plain area is 28 months
l- New 400 kV AC Sub-Station in Plain area is 24 months

The element covered in this project i.e. (plain terrain), **Asset I :** 400 kV D/C Vadodara–Asoj (GETCO) Transmission Line along with associated bays the qualified time schedule for which has been stipulated as 28 months in the Appendix-II to the Regulations.

The element is anticipated to be completed within 28 months from the date of investment approval and therefore, the project qualifies for additional ROE of 0.5% under Regulation 15(2) of CERC (Terms and conditions of Tariff) Regulations, 2009. Accordingly, the tariff under this petition is based on pre-tax ROE of 18.044% inclusive of MAT @ 11.33% (Base rate-10%, surcharge- 10%, cess-3%) being applicable for the year 2008-09. The grossed up pre-tax rate of ROE of 16 %(15.5+0.5) works out to 18.044 %(grossed up at 11.33% of MAT Rate).

5) **Completion Cost**
That the application for determination of tariff is filed in line with provision 5 (1) & (2) of tariff Regulation 2009 applicable for 2009-14 period. Further, that the present petition covers approval of tariff based on actual/estimated expenditure incurred up to DOCO and additional capitalization projected to be incurred from DOCO to 31.03.2016 in respect of the subject asset as per detail given below. That the capital cost incurred up to DOCO and projected to be incurred during 2013-14, 2014-15 and 2015-16 is duly certified by auditors in auditor certificate; copy whereof in respect of the assets covered in this petition is enclosed herewith as Encl-4 (page 43 to 44)

(Rs in Lakhs)

S. No	Name of the asset	Apportioned approved cost as per FR(Form-5B)	Estimated Exp. Up to Ant. DOCO	Estimated Exp. For FY 13-14	Estimated Exp. For FY 14-15	Estimated Exp. For FY 15-16	Total Est. Expenditure
1.	Asset I	3932.77	3933.26	858.28	306.55	98.38	5196.47

Against the total apportioned approved cost of Rs 3932.77 lakhs, the anticipated completed cost as on DOCO is Rs.3933.26 lakhs and completed cost is Rs 5196.48 lakhs, so, there is cost overrun in comparison to apportioned approved cost. The cost over run is mainly due to higher award cost (being a small project) received in competitive bidding as compared to initial estimates. The reasons for item wise cost variation between approved cost (FR) and actual cost as on DOCO are explained in detail in Form-5B. The estimated completion cost of the project approved is within overall project cost and Hon'ble Commission may allow tariff as claimed in Petition. Percentage of initial spares under the instant Petition is higher than the applicable norms. Since some of the assets are yet to be commissioned of the project, the same may be reviewed at the time of completion of the project.

7) That the admissibility of additional capital expenditure (Add.-cap.) proposed during 2009-14 is to be dealt in accordance with the provisions of regulation 9(1), the extract of clause 9(1) of regulation 2009 is reproduced as under:

"Additional Capitalization"

The capital expenditure incurred or projected to be incurred, on the following counts within the original scope of work, after the date commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

(i) Undischarged liabilities
(ii) .....
(iii) .....
(iv) .....
(v) .....

Provided that the details of works included in the original scope of work along with estimates of expenditure, undischarged liabilities and the works deferred for execution shall be submitted along with the application for determination of tariff.

7.1 The additional Capitalization incurred /projected to be incurred in the contextual assets is mainly on account of provisional price variation payments, final/Retention Payments,. Hon'ble Commission is prayed to award the same. The details of add cap is also mentioned in form 9 of the respective assets.

8.0) TRANSMISSION TARIFF

8.1 The tariff for block 2009-2014 has been worked out as per CERC (Terms and Conditions of Tariff) Regulations, 2009, issued vide notification dated. 19.01.2009. In the present petition the transmission tariff has been calculated taking actual expenditure up to DOCO and projected additional capitalization from DOCO to 31.03.2014. Calculations for working out the tariff along with supporting documentation are attached hereto as **Encl.- 5, (page 45 to 71....).**

The annual transmission tariff for the tariff period 2009-14 is summarized as below:

(Rs in Lakhs)

Sl No	Name of the asset	2009-10	2010-11	2011-12	2012-13	2013-14 (pro-rata)
1.	Asset – I(DOCO 1.1.14)	-	-	-	-	226.62

8.2 Depreciation for 2009-14 period has been calculated as per straight line method and rates as specified in appendix III of the Regulation 2009 and these details are provide in Form-11.

8.3 That, it is submitted in the Tariff indicated at 8.1 above, the ROE has been calculated @ 18.044 % (including additional ROE of 0.5 % on account of timely completion of the element) based on the rate notified by the Hon'ble Commission as per illustration under regulation 15 (4) (i) of the CERC (Terms and Conditions of Tariff) Regulations, 2009. It is further submitted that the above rate of 18.044 % is based on the MAT rate of 11.33 % being applicable for the year 2008-09.

That further in line with the amendment dated 21.06.2011 to Regulation 15 of the Principal Tariff Regulation dated 19.01.2009, the petitioner shall be allowed to recover the shortfall or refund the excess Annual Fixed Charges, on account of rate of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the

Commission. Further, Annual Fixed charges with respect to Tax rates applicable shall be trued up in accordance with Regulation 6 of the Principal Regulations

8.4 The transmission charges at para 8.1 above is inclusive of O&M expenses for the project derived based on the norms for O&M expenditure as specified under regulation 19(g) of the tariff regulations for block 2009-14. It is the understanding of the petitioner that these norms for O&M expenditure been arrived by the Hon'ble Commission after considering (i) normalized actual O&M expenses of the petitioner on its various projects in various regions during the year 2003-04, 2004-05, 2005-06, 2006-07, 2007-08, (ii) the base norms so arrived is escalated at 5.72% per annum to arrive at norms for years of tariff period 2009-14, (iii) and also wage hike of 50% on account of pay revision of the employees of Public Sector Undertakings. It is submitted that the wage revision of the employees of the petitioner company has already been done. The petitioner may approach the Commission for additional manpower cost on account of wage revision (if, any) during the tariff block 2009-14 for claiming in the tariff.

Petitioner submits that the License fee has been a new component of cost to the Transmission license under O&M stage of the project and has become incidental to the petitioner / CTU only from 2008-09.

It is therefore submitted that License fee shall be recovered separately from the respondents as per CERC (Terms and Conditions on Tariff) (Third Amendment), Regulations, 2012 issued vide date 31.12.2012, para 13 "Addition of New Regulation to the Principal Regulations 42A. (1) (b)."

8.5 The Transmission Charges and other related Charges indicated at para 8.1 above, is exclusive of incentive, late payment surcharge, FERV, any statutory taxes, levies, duties, cess, filing fees, license fee or any other kind of imposition (s) and/ or other surcharges etc. whatsoever imposed / charged by any Government (Central/State) and / or any other local bodies/authorities/regulatory authorities in relation to transmission of electricity, environmental protection, and/or in respect of any of its installation associated with the Transmission System and the same shall be borne and additionally paid by the respondent(s) to the petitioner and the same shall be charged, billed separately by the petitioner on the respondents.

8.6 Service tax on transmission has been put in the negative list w.e.f. 01.04.2012 and accordingly the Transmission Charges indicated at para 8.1 above, is exclusive of Service Tax and the same shall be borne and additionally paid by the respondent(s) to the petitioner and the same shall be charged, billed separately by the petitioner if at any time the transmission charges is withdrawn from the negative list.

8.7 That Interest on Loan has been calculated on the basis of rate prevailing as on DOCO. The change in Interest rate due to floating rate of interest applicable, if any, for the project needs to be claimed / adjusted over the tariff block of 05 years directly from / with the beneficiaries as was being followed during the tariff block 2004-09.

9.0 **Sharing of Transmission Charges**

Tariff for Transmission of Electricity (Annual Fixed Cost) as per para 8.1 of petition shall be recovered on monthly basis and the billing collection and disbursement of Transmission Charges shall be governed by provision of CERC (sharing of interstate Transmission Charges and Losses) Regulations, 2010.

The Petitioner submits that the Encl.-1 to Encl.-5 may please be treated as integral part of this petition.

PRAYER

It is respectfully prayed that the Hon'ble Commission may be pleased to

1) Approve the Transmission Tariff for the assets covered under this petition, as per para –8.0 above. The billing shall be done from the actual date of commercial operation.
2) Allow the additional return on equity of 0.5% on account of timely completion as per the Annexure II of CERC Tariff regulations' 2009.
3) Approve the Additional Capitalization incurred / projected to be incurred.
4) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission.
5) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and publishing of notices in newspapers in terms of Regulation 42 CERC (Terms and Conditions of Tariff) Regulations,2009, and other expenditure (if any) in relation to the filing of petition.
6) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2009-14 period, if any, from the respondent.
7) Allow the Petitioner to bill and recover Service tax on Transmission Charges separately from the respondents, if at any time service tax on transmission is withdrawn from negative list at any time in future.
8) Allow the petitioner to bill and recover Licensee fee separately from the respondents as per CERC (Terms and Conditions on Tariff) (Third Amendment), Regulations, 2012 issued vide date 31.12.2012, para 13 "Addition of New Regulation to the Principal Regulations 42A. (1) (b)."
9) Allow provisional tariff in accordance with clause (3) of Regulation 5 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (First and Second Amendment).
10) Allow the petitioner to bill Tariff from actual DOCO.

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice

Filed by
Power Grid Corporation of India Ltd.
Represented by

S. S. Raju
Dy. General Manager (Commercial)

Gurgaon
Dated: ..26..10.2013

पावर ग्रिड कारपोरेशन ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)
POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)
पावरग्रिड

केन्द्रीय कार्यालय : "सौदामिनी" प्लॉट सं. 2, सैक्टर-29, गुड़गाँव-122 001, हरियाणा
फोन : 2571700 - 719, फैक्स : 2571760, 2571761 तार 'नेटग्रिड',
Corporate Office : "Saudamini" Plot No. 2, Sector-29, Gurgaon-122 001. Haryana
Tel. : 2571700 - 719, Fax : 2571760, 2571761 Gram : 'NATGRID'

संदर्भ संख्या/Ref. Number

C/CP/Chhattisgarh-IPP

Date: 27th December, 2011

MEMORANDUM

Sub: **Investment approval for "System Strengthening in North/ West part of WR for IPP Projects in Chhattisgarh".**

The Board of Directors of POWERGRID, in exercise of powers delegated to it by the Department of Public Enterprises (DPE), Ministry of Heavy Industries and Public Enterprises, Government of India through its Office Memorandum No. 26(3)/2005-GM-GL-92 dated 1st May, 2008 and Office Memorandum No. DPE/11(2)/97-Fin. dated 22nd July, 1997 (modified subsequently through Office Memorandum No. 18(24)/2003-GM-GL.64 dated 5th August, 2005), have accorded investment approval for **"System Strengthening in North/ West part of WR for IPP Projects in Chhattisgarh"** in its 265th meeting held on 27th December, 2011, as per details given below:

1. **Scope of Project**

Broad scope of the project is given below:

Transmission line

(i) Aurangabad (POWERGRID) – Padghe (POWERGRID) 765kV D/C line
(ii) Padghe (POWERGRID) – Padghe/ Kudus (MSETCL) 400kV D/C (Quad) line
(iii) Vadodara – Asoj 400kV D/C (Quad) line

Substation

(i) Establishment of 765/400kV, 2x1500MVA Padghe GIS Substation
(ii) Bay extensions at 765/400kV Aurangabad (POWERGRID), Vadodara (POWERGRID) and Asoj (GETCO) Substations
(iii) Bay extensions at 400kV Padghe (MSETCL) Substation

2. **Project Cost and Funding**

Estimated cost of the project at 2nd quarter 2011 price level is ₹ **1746.65 Crore** (including IDC of ₹ **111.43 Crore**). The abstract cost estimate is attached at **Annexure-I**.

The project is proposed to be implemented through domestic borrowings/ bonds and Internal Resources of POWERGRID with Debt : Equity ratio of 70:30.

3. **Implementation Schedule**

The project is scheduled to be commissioned within 32 months progressively from the date of investment approval.

This is issued in pursuance of 265th meeting of Board of Directors of POWERGRID held on 27th December, 2011.

(A. K. Singhal)
Additional General Manager (CP)

Copy for kind information please:

1. PS to Secretary (Power)
2. Chairman, Central Electricity Regulatory Commission 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
3. Chairperson, CEA , R. K. Puram, New Delhi – 110 066
4. Chairman, Bharat Aluminium Co. Ltd., Core-6, Scope Office Complex, Lodhi Road, New Delhi – 11003.
5. Chairman, Athena Chhattisgarh Power Pvt. Ltd., 7-1-24 B block, 5th Floor, Roxana Towers, Greenlands, Begumpet, Hyderabad – 500016.
6. CMD, Vandana Vidhyut Ltd., Vandana Bhawan, M.G. Road, Raipur, Chhattisgarh.
7. Managing Director, R.K.M. Powergen Pvt. Ltd., 147, Gitanjali Nagar, Avanti Vihar, Sector-I, Raipur (Chhattisgarh) – 492004.
8. Managing Director, Jindal Power Ltd., Post Box No. 16, Kharsia Road, Raigarh (Chhattisgarh) – 496001.
9. Managing Director, SKS Power Generation (Chhattisgarh) Ltd., 501 B, Elegant Business Park, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai – 400059.
10. Managing Director, Korba West Power Co. Ltd., 2nd Floor Centrum Plaza, Golf Course Road, Sector-53, Gurgaon – 122002.
11. Managing Director, DB Power Ltd., C/o India United Textile Mills, Dr. Ambedkar Road, Opp. ITC Grand Central Parel, Mumbai – 400012.
12. Executive Director, KSK Mahanadi Power Company Ltd., 8-2/29382/A/431/A, Road No. 22, Jubilee Hills, Hyderabad – 50033.
13. CEO & Director, Lanco Amarkantak Power Ltd., Lanco House, Plot No. 4, Software Units Layout, Hitech City, Madhapur, Hyderabad – 500081.
14. Managing Director, Visa Power Ltd., HUL Biulding, 2nd floor, 9 Shakespeare Sarani, Kolkata – 700071.
15. Managing Director, TRN Energy Pvt. Ltd., 4735/22, Ground Floor, Prakashdeep Building, Ansari Road, Daryaganj, New Delhi – 110 002
16. Managing Director, GMR Chhattisgarh Energy Pvt. Ltd. IBC Knowledge Park, Phase-2, D-Block, 9th Floor, 4/1, Bannerghatta Road, Bangaluru (Karnataka) - 560029
17. Managing Director, Chhattisgarh Steel & Power Ltd., 142, Saheed Smarak Complex, G.E. Road, Raipur, Chhattisgarh.
18. Managing Director, Chhattisgarh State Power Trading Co. Ltd., 2nd Floor, Vidyut Sewa Bhawan, Danganiya, Raipur (Chhattisgarh) – 492013.
19. Chairman, Maharashtra State Electricity Board, Commercial Section, 5th Floor, 'PRAKASHGAD', Bandra (East), MUMBAI- 400 051.
20. Chairman, Head Office Madhya Pradesh State Electricity Board, Shakti Bhawan, Jabalpur-482-008 (MP)
21. Chairman, Gujarat Electricity Board, Vidyut Bhawan, Race Course, Baroda, Gujarat
22. Chairman, Govt. of Goa, Vidhyut Bhavan, Opp. Police Station, Panjim, Goa– 403001

23. Chairman, Chhattisgarh State Electricity Board, PO – Sundarnagar, Dangania, Raipur, Chhattisgarh – 492 013
24. Secretary (Power), Electricity Department, Administration of Dadra Nagar Haveli, U.T. Silvasa – 396 230
25. Secretary (Power), Electricity Department, Administration of Daman and Diu, U.T. Daman – 396 210
26. Commissioner, Power Development Deptt., Govt. of Jammu & Kashmir, Mini Secretariat, Jammu
27. CMD, Himachal Pradesh Power Transmission Corporation Ltd., Barowalia House, Khalini, Shimla-171002
28. Chairman, Punjab State Electricity Board, The Mall, Patiala-147001
29. CMD, Haryana Vidyut Prasaran Nigam Ltd., Shakti Bhawan, sector-6, Panchkula (Haryana) – 134109
30. CMD, Rajasthan State Electricity Board, Vidyut Bhawan, Vidyut Marg, Jaipur-302005.
31. CMD, UPPCL, Shakti Bhawan, 14, Ashok Marg, Lucknow – 226001
32. CMD, Uttarakhand Power Corporation Ltd., Kaulagarh Power House, FRI complex, Dehradun-248006.
33. CMD, Delhi Transco Limited (DTL), Shakti Sadan, Kotla Road, New Delhi-02
34. Chief Engineer, Electricity Deptt., Chandigarh Administration, Mini Secretariat (U.T.), Sector-9, Chandigarh.
35. Advisor, PAMD, Planning Commission, Yojana Bhawan, New Delhi – 110 001
36. Member Secretary, Planning Commission, Yojana Bhawan, New Delhi-110 001
37. Member Secretary, WRPC, MIDC Area, Marol, Andheri East, Mumbai- 400 094
38. Member Secretary, NRPC, 18/A, Shaheed Jeet Singh Sansanwal Marg, Katwaria Sarai, New Delhi-110 016
39. Member (Power Systems), CEA, R.K.Puram, New Delhi –66
40. Secretary, CEA, Sewa Bhawan, R.K.Puram, New Delhi -66 – 03 copies
41. Joint Secretary, Ministry of Statistics & Programme Implementation, Sardar Patel Bhawan, New Delhi.
42. Joint Secretary & Financial Advisor, MoP, Shram Shakti Bhawan, New Delhi
43. Joint Secretary (Transmission), MoP, Shram Shakti Bhawan, New Delhi
44. Joint Secretary (Plan Finance Div.-II), Ministry of Finance, North Block, New Delhi
45. Director (Transmission), MoP, Shram Shakti Bhawan, New Delhi
46. Director, Ministry of Finance (Plan Finance Div.), North Block, New Delhi
47. Deputy Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi
48. Under Secretary, Finance & Budget Section, MoP

A K Singhal

(A. K. Singhal)
Additional General Manager (CP)

प्राप्ति सं. 131
दि. 03 JAN 2012

Distribution: The Board has desired to adhere to the milestones for forest clearance and land acquisition, as per attachment (Annex-II).

ED: CMG/ Engg.-SEF, CE & IT/ Commercial / CS & MM/ Smart Grid/ HR/ Law/ Finance / HVDC & QA&I/ Telecom / LD&C/ OS/ Eggg.-TL&SS / WRTS-I / WRTS-II

CEO, POSOCO

GM: Cost Engg. / ESMD

Company Secretary

For kind information of:

Director (Finance) / Director (Personnel) / Director (Projects)/ CVO

(A. K. Singhal)
Additional General Manager (CP)

⇒ महाप्रबंधक (परियोजना / पी.ई.एल.एम - अभि.) व.क्षे.प्र.
— सादर प्रस्तुत।

25/01/12

मूल प्रति :— का. नि. (व.क्षे.प्र.) महोदय :— सादर सूचनार्थ।

Copy to :- DGM (PESM)
DGM (Engg)
DGM (C&M)
DGM (FSA)
CM (ESMD) — Pl SPK

ANNEXURE - I

ABSTRACT COST ESTIMATE

(BASE COST)

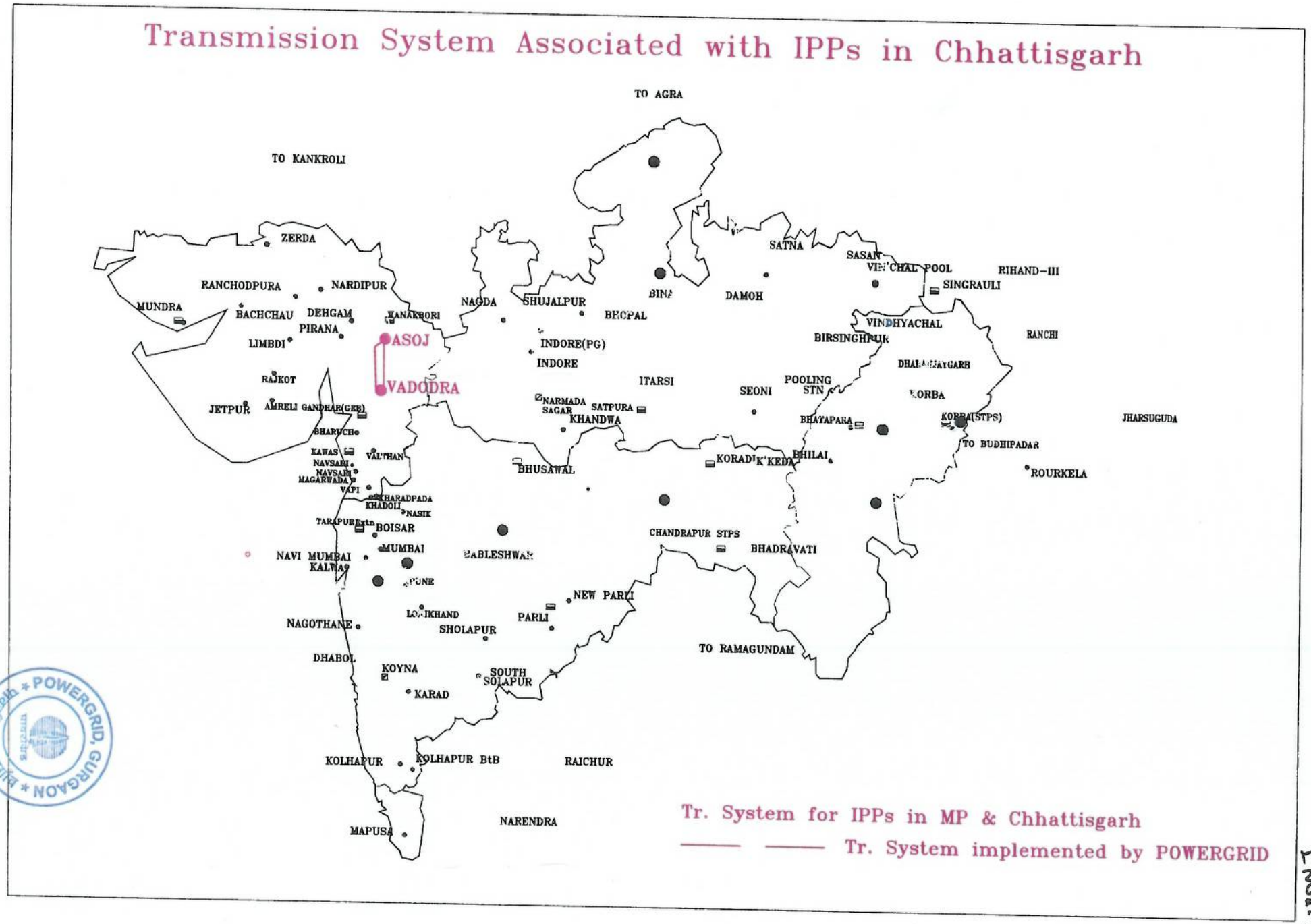
YSTEM STRENGTHENING IN NORTH/WEST PART OF WR FOR IPP PROJECTS IN PROJECTS IN CHATTISGARH

(Cost updated to 2nd Quarter 2011 price level)

DESCRIPTION		AMOUNT (Rs. in Crore)
Preliminary Survey & Soil Investigation		0.42
Land Acquisition for Substation and R & R Compensation		12.50
Cost of Compensation for Transamission Lines		
i) Compensation towatds Crop, Tree & PTCC		4.21
ii) Compensation towards Forest		40.91
Civil Works		
i) Infrastructure for substations		13.50
ii) Non Residential Buildings		3.75
iii) Colony for Transmission Lines & Substations		7.01
Equipment Cost		
a) Transmission Lines		877.42
b) Sub-Stations		506.22
Sub Total A TO E		**1465.93**
Special Tools & Plants		2.04
Incidental Expenditure During Construction	@ 5% of [F - C(ii)]	71.25
Contingencies @ 3% of [F - C(ii)]		42.75
Centages & Contingencies @ 8% on Compensatory Afforestation (considering Rs.45,000 per Ha)	361.05 Ha	0.130
Customs Duty @ 20.941% (plus 2% handling charges)		51.80
Overheads payable to SEBs		1.32
Sub Total (A to L)		**1635.22**
Interest During Construction(IDC)		111.43
GRAND TOTAL		**1746.65**

Note:
1. Loan has been assumed to be available from Domestic sources.
2. Interest rate on Loan has been considered @ 10.5% for Domestic Loan subject to actuals.
3. Debt:Equity ratio has been considered as 70:30.

Transmission System Associated with IPPs in Chhattisgarh



POWERGRID, GURGAON

Engl.-2

ENGL.3

भारत सरकार / Government of India
विद्युत मंत्रालय / Ministry of Power
केन्द्रीय विद्युत प्राधिकरण / Central Electricity Authority
प्रणाली योजना एवं परियोजना मूल्यांकन प्रभाग
System Planning & Project Appraisal Division
सेवा भवनए आर. के. पुरम, नई दिल्ली–110066
Sewa Bhawan, R. K. Puram, New Delhi-110066 [ISO: 9001:2008]
वेबसाइट / Website: www.cea.nic.in

No. 26/10/2013-SP&PA/ 559-572 Date: 26th September , 2013

1 The Member (PS),
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
New Delhi-110066

2 The Member Secretary,
Western Regional Power Committee,
MIDC Area, Marol, Andheri East, Mumbai
Fax 022 28370193

3 The Director (Projects),
Power Grid Corp. of India Ltd.,
"Saudamini", Plot No. 2, Sector-29,
Gurgaon-122001
Fax 0124-2571760/2571932

4 Chairman and Managing Director,
MPPTCL, Shakti Bhawan,
Rampur, Jabalpur-482008
Fax 0761 2664141

5 The Managing Director,
CSPTCL, Dangania,
Raipur (CG)-492013
Fax 0771 2574246/ 4066566

6 The Managing Director,
GETCO, Sardar Patel Vidyut Bhawan,
Race Course, Baroda-390007
Fax 0265-2338164

7. Director (Operation),
MAHATRANSCO, 'Prakashgad', Plot
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8 Chief Engineer (Trans),
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Mumbai-400094
Fax 022-25993570

9 The Executive Director (Engg.),
NTPC Ltd., Engg. Office Complex,
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Fax 0120-2410201/2410211

10 The Chief Engineer,
Electricity Department,
The Government of Goa, Panaji
Fax 0832 2222354

11 Executive Engineer (Projects)
UT of Dadra & Nagar Haveli,
Department of Electricity , Silvassa
Ph. 0260-2642338/2230771

12 Executive Engineer
Administration of Daman & Diu (U.T.)
Department of Electricity
Moti Daman-396220
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13 GM, WRLDC
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Andheri(East) Mumbai-400093
Fax no 022-28235434

14 CEO,POSOCO
B-9, Qutab Institutinal Area, Katwaria Sarai
New Delhi-110016
Fax 011-26852747

Sub: 36th meeting of the Standing Committee on Power System Planning in Western Region

Sir,

The minutes of the 36th meeting of the Standing Committee on Power System Planning in Western Region held on 29th August 2013 at NRPC, Katwaria Sarai, New Delhi is available on CEA website (www.cea.nic.in at the following link: Home page-Wing Specific Document-Power Systems-Standing Committee on Power System Planning-Western Region).

Yours faithfully.

(K. K Arya)
Chief Engineer (I/C)

एस. एस. जे

a) LILO of both circuits of Mundra UMPP – Limbdi 400 kV D/C (triple snowbird) at Bachau.

b) LILO of one circuit of under construction Bachau – Varsana 400 kV D/C line at Mundra UMPP (the LILO portion shall be with triple snowbird conductor).

10.3 He said that CEA has given in principle in June 2013 for the above transmission system strengthening proposed for Mundra UMPP.

10.4 Members agreed with the proposed system strengthening for Mundra UMPP.

11.0 **Interim arrangement around Indore and Vadodara.**

11.1 Director (SP&PA), CEA stated that in the 35th SCM, interconnection of Vadodara-Asoj 400 kV D/C line and Vadodara-Pirana 400 kV D/C line by bypassing Vadodara S/S so as to form Pirana-Asoj 400 kV D/C line was agreed as a contingency arrangement till the availability of Vadodara S/S. MPPTCL has requested POWERGRID for providing two number bays at Indore (PG) 400 kV substation for termination of the Pithampur – Indore (PG) 400 kV D/c line. POWERGRID has informed that there is delay in implementation of 2 nos. of bays at Indore (PG) and Vadodara 765/400 kV sub-station is also getting delayed due to land acquisition problems.

11.2 He said that POWERGRID has informed that Indore (PG)-Vadodara 765 kV S/C line, Vadodara-Pirana 400 kV D/C (Quad) line and Vadodara-Asoj 400 kV D/C (Quad) line approved as a part of IPP projects in MP and Chhattisgarh (HCPTC-IV & V) are expected to be commissioned by October 2013. In order to transfer power from the IPPs in MP and Chhattisgarh to Gujarat and provide connectivity to Pithampur (MPPTCL) 400 kV sub-station, POWERGRID has proposed following interim arrangement till the availability of 765/400 kV Vadodara S/S.

a) Opening of 1st ckt of Indore (MPPTCL)-Indore (PG) 400 kV D/C line at Indore (PG) end and connecting it with Indore (PG)-Vadodara 765 kV S/C line by bypassing Indore (PG) S/S.

b) Connecting Vadodara end of the above Indore (MPPTCL)-Vadodara line to one circuit of Vadodara-Asoj 400 kV D/C line by bypassing Vadodara S/S so as to form Indore (MPPTCL)-Asoj 400 kV S/C line.

c) Bunching of Vadodara-Pirana 400 kV D/C line and connecting it with other circuit of Vadodara-Asoj (GETCO) 400 kV line by bypassing Vadodara S/S

d) LILO of 2nd ckt of Indore (MPPTCL)-Indore (PG) 400 kV D/C line at Pithampur (MPPTCL) (till the availability of two 400 kV bays at Indore (PG)).

The interim arrangement proposed would result in following configuration:

i) Indore (MPPTCL)-Asoj 400 kV S/C line by bypassing Indore (PG) and Vadodara sub-stations. The length of the line would be around 380 km and for charging of the above line POWERGRID has informed that following reactive compensation would be available:

a) 125 MVAR bus reactor at Indore (MPPTCCL)

b) 240 MVAR line reactor (at 765 kV) charged at 400 kV at Indore (PG)

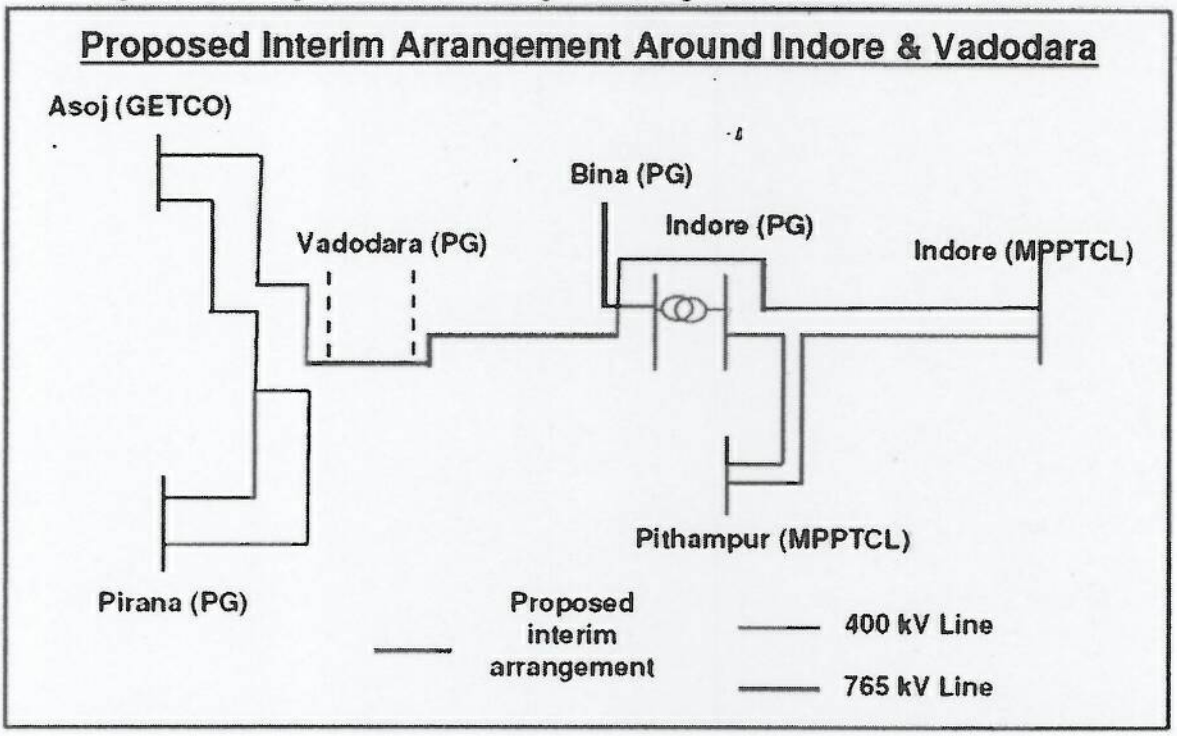
c) 50 MVAR bus reactor at Asoj (GETCO)

ii) Asoj-Pirana 400 kV S/C line by bypassing Vadodara sub-stations

iii) Indore (MPPTCL)-Pithampur (MPPTCL) 400 kV S/C line

iv) Indore (PG)-Pithampur (MPPTCL) 400 kV S/C line

A diagram showing the interim arrangement is given below:



11.3 On a query from GETCO regarding time frame in which Vadodara 765/400 kV S/S would be commissioned and about charging of Indore-Asoj 380 km long line, DGM, POWERGRID informed that land for Vadodara S/S is available and is expected to be commissioned by December 2015. The reactors available at Indore (MPPTCL), Indore (PG) and Asoj would be used for charging the line.

11.4 On a query from MPPTCL regarding availability of 2 no. 400 kV bays at Indore (PG), DGM POWRGRID informed that the bays would be available by January 2014.

11.5 MD, GETCO requested for provision of 2x500 MVA 400/220 kV transformation capacity at Vadodara sub-station to meet their load demand at Vadodara.

11.6 After further discussion, Members agreed with the interim arrangement till the availability of 400 kV bays at Indore (PG) and Vadodara 765/400 kV sub-station. Members also agreed with the request of GETCO to provide 2x500 MVA 400/220 kV at Vadodara with 4 no. 220 kV bays.

12.0 **Proposal for modification in existing network arrangement for smooth evacuation of power from Sardar Sarovar Power (SSP) project - agenda by GETCO.**

12.1 Director (SP&PA), CEA stated that the associated transmission system of SSP (1450 MW) is as given below:

दिल्ली DELHI

T 102053

AGREEMENT FOR LONG TERM ACCESS

BETWEEN

POWER GRID CORPORATION OF INDIA LTD.

AND
13 LONG TERM TRANSMISSION CUSTOMERS

This Bulk Power Transmission Agreement entered into on the 24th day of February Two thousand Ten between **POWER GRID CORPORATION OF INDIA LIMITED**, a company incorporated under the Companies Act, 1956, having its registered office at B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016 (hereinafter called "**POWERGRID**" which expression shall unless repugnant to the context or meaning thereof include its successors and assigns) as party of the first part;
and

R.K.M Powergen Pvt Ltd. a company incorporated under the companies Act, 1956 having its office at 147, Gitanjali Nagar, Avanti Vihar, Sector-I, Raipur (C.G)-492004

Athena Chhattisgarh Power Pvt. Ltd., a company incorporated under the companies Act, 1956 having its office at 7-1-24 B Block, 5th floor," Roxana Towers", Greenlands, Begumpet, Hyderabad-500016

25

Jindal Power Ltd., a company incorporated under the companies Act, 1956 having its office at JINDAL POWER LIMITED, Post Box No.16, KHARSIA Road, RAIGARH - 496001

Jindal Power Ltd (Existing and Dongah Mahua), a company incorporated under the companies Act, 1956 having its office at JINDAL POWER LIMITED, Post Box No.16, KHARSIA Road, RAIGARH - 496001

SKS Power Generation (Chhattisgarh) Ltd. a company incorporated under the companies Act, 1956 having its office at 501 B, Elegant Business park, Andheri Kurla Road, J.B.Nagar, Andheri(E), Mumbai-400059

Korba West Power Co.Ltd. , a company incorporated under the companies Act, 1956 having its office at 2nd Floor Centrum Plaza, Golf Course Road, Sector -53, Gurgaon – 122 002

DB Power Ltd. a company incorporated under the companies Act, 1956 having its office at C/o India United Textile Mills, Dr. Ambedkar Road, Next to Bharat Mata Cinema, Opp ITC Grand Central Parel, Mumbai – 400 012

KSK Mahanadi Power Company Ltd. a company incorporated under the companies Act, 1956 having its office at 8-2/293/82/A/431/A, Road No 22, Jubilee Hills, Hyderabad-500 033

Bharat Aluminium Co.Ltd. a company incorporated under the companies Act, 1956 having its office at Core -6, Scope Office Complex, Lodi Road, New Delhi 110003

Vandana Vidhyut Ltd. a company incorporated under the companies Act, 1956 having its office at Vandana Bhawan, M.G.Road, Raipur, Chhattisgarh

Lanco Amarkantak Power Ltd. a company incorporated under the companies Act, 1956 having its Registered office at Lanco House Plot No-4, Software Units Layout, Hitech City, Madhapur, Hyderabad-500 081.

Chhattisgarh Steel & Power Ltd. incorporated under the companies Act, 1956 having its office at 142, Saheed Smarak complex, G.E Road, Raipur, Chhattisgarh

and —

Chhattisgarh State Power Trading Co. Ltd./erstwhile CSEB(an agency nominated as Purchase entity by the Govt. of Chhattisgarh for supply of energy), a company incorporated under the companies Act, 1956 having its office at 2nd Floor "Vidyut Sewa Bhawan" Danganiya, Raipur 492013 (CG)

(hereinafter collectively referred to as Long Term Transmission Customers and individually referred to as R.K.M Powergen Pvt Ltd. , Athena Chhattisgarh Power Pvt. Ltd., | Jindal Power Ltd., Jindal Power Ltd.(Existing and Dongah Mahua) , SKS Power Generation (Chhattisgarh) Ltd. ,Korba West Power Co.Ltd., DB Power Ltd., KSK Mahanadi Power Company Ltd., Bharat Aluminium Co.Ltd., Vandana Vidhyut Ltd., Lanco Amarkantak Power Ltd., Chhattisgarh Steel & Power Ltd., and Chhattisggarh State Power Trading Co. Ltd. (erstwhile CSEB) respectively) which expression shall unless repugnant to the context or meaning thereof include its successors and assigns as party of the second, third, fourth, fifth, sixth seventh, eigth, ninth, tenth, eleventh, twelfth, thirteenth and fourteenth respectively.

A) Whereas Long Term Transmission Customers are the Power Project Developers/state agency/consumer/electricity trader/distribution licensee and are desirous to avail Long Term Open Access in accordance with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 herinafter referred to as "Regulations", and Electricity Act 2003 (including their amendments if any) to Transmission System of POWERGRID for transfer of power from the respective places of generation to the places of delivery as per the details contained in the **Annexure-1.**

B) Whereas the comprehensive transmission system for above Long Term Access was evolved by CEA, developers, Constituents and POWERGRID which was discussed and finalized in various meetings.

C) The transmission system required for direct evacuation of power from respective generating units to the pooling points of POWERGRID has been finalized in consultation with CEA, developers and Constituents and shall be built, owned, operated and maintained by respective Long Term Transmission Customers as indicated at **Annexure-2.**

D) The common transmission system to evacuate and dispatch power to respective beneficiaries from the generation projects, has been finalized in consultation with CEA, developers and Constituents and shall be built, owned, operated and maintained by POWERGRID as indicated at **Annexure- 3.**

E) Each of the project developers i.e. the Long term transmission customer has agreed to share and bear the applicable transmission charges as decided by Central Electricity Regulatory Commission of the total transmission scheme as per Annexure-3 from the scheduled date of commissioning of respective generating units, corresponding to the capacity of power contracted from the said generation project through open access as indicated at Annexure-1 irrespective of their actual date of commissioning. The sharing mechanism for these transmission charges has been agreed to be as per **Annexure- 4** of this agreement.

F) AND WHEREAS in accordance with Central Electricity Regulatory Commission Regulations 2009 and Electricity Act 2003(including their amendment if any) and in accordance with the terms mentioned above, POWERGRID has agreed to provide such open access required by these Long Term Transmission Customers from the date of availability of evacuation transmission system for the transfer of power as mentioned in Annexure 2 and Annexure 3 of this agreement.

G) AND WHEREAS the parties have agreed that in case any of the asset mentioned at Annexure 3 are executed, owned and operated by any agency(ies) other than POWERGRID, as per the directives of competent authority (for which POWERGRID would immediately inform all the parties) then the tariff of the same would be payable by the long term customer directly to the concerned agency(ies) through a separate Agreement to be entered by the Long term customer with the concerned agency(ies).

H) AND WHEREAS Long term transmission customers have agreed to share and pay all the transmission charges of POWERGRID in accordance with the regulation/tariff order issued by Central Electricity Regulatory Commission from time to time for the use of its Transmission System of the concerned Regions including inter regional links/ULDC/NLDC charges and any additions thereof in proportion to their proposed capacity addition as indicated at Annexure-1 of this Agreement. These charges would be shared and paid from the scheduled date of commissioning of respective generating units as indicated at Annexure-1.

I) AND WHEREAS it has become incumbent upon Long term Transmission Customers and POWERGRID to enter in to Bulk Power Transmission Agreement as envisaged under the Central Electricity Regulatory Commission Regulations, 2009 (including their amendments if any) for payment of above transmission charges.

J) AND WHEREAS the Bulk Power Transmission Agreement has already been entered into between POWERGRID and Bulk Power Beneficiaries of all the regions. A copy of BPTA entered into with constituents of Northern Region dated 16.10.2003, Western Region dated 31.3.1999 and Southern Region(with TNEB) dated 4.3.2006 are enclosed at Annexure A, Annexure B and Annexure C respectively. These agreements are likely to be replaced on its renewal. The renewed/modified agreements would be generally in line with the Transmission Service Agreement (TSA) issued by Ministry of Power as part of standard bid documents for competitive bidding for transmission in accordance with Section 63 of the Act. Accordingly, on replacement of renewed/modified agreement in line with TSA, the same would become part of this agreement.

K) AND WHEREAS the Long term transmission customer is desirous of wheeling its power to its consumers through long term open access on the same terms and conditions as contained in the Bulk Power Transmission Agreement of the respective Region. Words and expressions used and defined in the Bulk Power Transmission Agreement at Annexure A, B and C shall have the same meaning assigned to them under the Electricity Act 2003 or Grid code or Central Electricity Regulatory

Commission Regulations, 2009, as the case may be (including their amendments if any).

Now, therefore in consideration of the premises and mutual agreements, covenants and conditions set forth herein, and in the Agreement as contained in the Annexure A, B and C attached hereto which shall form an integral part of this Agreement, it is hereby agreed by and between the parties as follows:

1.0 In accordance with Central Electricity Regulatory Commission Regulations 2009 and Electricity Act 2003(including there amendment if any) and in accordance with the term mentioned above, POWERGRID agrees to provide such open access required by these Long Term Transmission Customers from the date and in the manner mentioned in the Annexure 1, Annexure 2 , Annexure 3 and Annexure 4 of this agreement for a period of 25 years from the schedule date of open access of individual long-term open access customers (as specified in Annexure 1).

2.0 (a) Long term transmission customer shall share and pay the transmission charges in accordance with the regulation/tariff order issued by Central Electricity Regulatory Commission from time to time of POWERGRID transmission system of concerned applicable Region i.e. Northern Region /Western Region/ Southern Region including charges for inter regional links/ULDC/NLDC charges and any additions thereof. These charges would be applicable corresponding to the capacity of power contracted from the said generation project through open access from the scheduled date of commissioning of generating projects as indicated at Annexure-1 irrespective of their actual date of commissioning.

(b) Long term transmission customer shall share and pay the transmission charges of the transmission system detailed in Annexure-3 in accordance with the sharing mechanism detailed in Annexure-4. In case, in future, any other long-term transmission customer(s) is/are granted open access through the transmission system detailed at Annexure-3 (subject to technical feasibility), he/they would also share the applicable transmission charges.

(c)Each Long term transmission customer (including its successor/assignee) shall pay the applicable transmission charges from the date of commissioning of the respective transmission system which would not be prior to the schedule commissioning date of generating units as indicated by the respective developer as per Annexure-1. The commissioning of transmission system would be preponed only if the same is agreed mutually by concerned parties.

(d) In addition to opening of LC for 105% of estimated average monthly billing for charges mentioned at 2(a) and 2(b) above, Long-Term

Transmission customer would provide security in the form of irrevocable Bank Guarantee (BG), in favor of POWERGRID, equivalent to two months estimated average monthly billing, three months prior to the scheduled date of commissioning of generating units as indicated at Annexure-1. Initially the security mechanism shall be valid for a minimum period of three (3) years and shall be renewed from time to time till the expiry of the open access.

(e) The estimated average transmission charges would be reviewed every six months and accordingly the amount of security would be enhanced/ reduced by long term transmission customers.

(f) In case the long term transmission customer defaults in payment of the monthly charges of POWERGRID bills then, POWERGRID shall be entitled to encash/adjust the BG immediately.

(g) In case of encashment / adjustment of BG by POWERGRID against non-payment of monthly charges by long-term transmission customer, the same should be immediately replenished/recouped by long-term transmission customers before the next billing cycle.

(h) The format for bank guarantee is enclosed as **Annexure-X**. The Bank Guarantee shall be issued by

i) A Public Sector Bank or

ii) Scheduled Indian Bank having paid up capital(net of accumulated losses) of Rs.100 crore or above(duly supported by latest annual report) and also satisfying the minimum capital adequacy requirement

or

iii) Any foreign Bank with overall International corporate rating or rating of long term debt not less than A –(A minus) or equivalent by reputed rating agency.

3.0 POWERGRID agrees to provide Long Term Access required by Long term transmission customer as per the details mentioned above and in accordance with the Regulations under the Central Electricity Regulatory Commission (Open Access in Interstate Transmission -Regulations 2009) and conditions specified by the CERC from time to time.

However, during the tenure of this agreement if any of the covenants and conditions recited in this agreement including agreements at Annexure- A, B and C found

inconsistent with the provisions of the Electricity Act 2003 and/or applicable notifications/rules/regulations issued either by CERC or by GOI as per the provisions of the Electricity Act then not withstanding any thing contained in the agreement referred to above, the said rules and regulations shall prevail.

4.0 Copy of the Agreements entered with Northern Region dated 16.10.2003 (Annexure-A) , Western Region dated 31.3.1999 (Annexure-B) and Southern Region(with TNEB) dated 4.3.2006 (Annexure-C) shall form part and parcel of this Agreement and accordingly, all terms and conditions of Agreements dated 16.10.2003 31.3.1999 and 4.3.2006 shall mutatis mutandis apply to the Long term transmission customer. Any revision, replacement, modification and extension of these Agreements shall also apply to the Long term transmission customer.

5.0 The Long term transmission customer shall not relinquish or transfer its rights and obligations specified in the Bulk Power Transmission Agreement, without prior approval of POWERGRID and CERC and subject to payment of compensation in accordance with the CERC Regulations issued from time to time.

6.0 (a) In case any of the developers fail to construct the generating station /dedicated transmission system or makes an exit or abandon its project, POWERGRID shall have the right to collect the transmission charges and/ or damages as the case may be in accordance with the notification/regulation issued by CERC from time to time. The developer shall furnish a Bank guarantee from a nationalized bank for an amount which shall be equivalent to Rs.5 (five).Lakhs/MW to compensate such damages. The bank guarantee format is enclosed as **Annexure-Y**. The details and categories of bank would be in accordance with clause 2 (h) above. The Bank guarantee would be furnished in favour of POWERGRID in accordance with the time frame agreed during the meeting held at CEA on 1.2.2010.

(b) This bank guarantee would be initially valid for a period upto six months after the expected date of commissioning schedule of generating unit(s) mentioned at Annexure-1 (however, for existing commissioned units, the validity shall be the same as applicable to the earliest validity applicable to the generator in the group mentioned at Annexure 1). The bank guarantee would be encashed by POWERGRID in case of adverse progress of individual generating unit(s) assessed during coordination meeting as per para 7 below. However, the validity should be extended by concerned Long Term transmission customer(s) as per the requirement to be indicated during co-ordination meeting.

(c) The POWERGRID shall build transmission system included at Annexure-3 keeping view of various commissioning schedules, however, till the completion of identified transmission elements the transfer of power will be based on the availability of system on short term basis.

(d) In the event of delay in commissioning of concerned transmission system from its schedule, as indicated at Annexure-4 POWERGRID shall pay proportionate transmission charges to concerned Long Term Access Customer(s) proportionate to its commissioned capacity (which otherwise would have been paid by the concerned Long Term Access Customer (s) to POWERGRID) provided generation is ready and POWERGRID fails to make alternate arrangement for dispatch of power.

7.0. In order to monitor/ review the progress of generating units along with its direct evacuation lines and also the common transmission system, Joint co-ordination meeting with the representative of each developers and POWERGRID shall be held at regular interval (preferably quarterly) after signing of this Agreement.

8.0 All differences/ disputes between the parties arising out of or in connection with this Agreement shall be resolved in terms of the Redressal Mechanism provided under Regulation 35 of the CERC (open access in Inter-state Transmission) Regulations and under Electricity Act 2003 (including any amendments there of).

9.0 The parties shall ensure due compliance with the terms of this Agreement. However, no party shall be liable for any claim for any loss or damage whatsoever arising out of failure to carry out the terms of the Agreement to the extent that such a failure is due to force majeure events such as war, rebellion, mutiny, civil commotion, riot, strike, lock out, fire, flood, forces of nature, major accident, act of God, change of law and any other causes beyond the control of the defaulting party. But any party claiming the benefit of this clause shall satisfy the other party of the existence of such an event and give written notice of 30 days to the other party to this effect. Transmission/drawal of power shall be started as soon as practicable by the parties concerned after such eventuality has come to an end or ceased to exist.

10. In the event of finalisation of beneficiaries by the developers, the applicable transmission charges and other charges covered under this agreement would be payable by the concerned beneficiary. These charges would be effective only from the date of signing of agreement by concerned beneficiary with POWERGRID for the validity period of open access.

11. This Agreement shall be valid from the date of signing of this agreement till the validity of open access subject to its revision as may be made by the parties to this Agreement provided that this Agreement may be mutually extended, renewed or replaced by another Agreement on such terms and for such further period as the parties may mutually agree. In case Long Term Transmission Customers continue to get transmission services from the POWERGRID even after expiry of this Agreement without further renewal or formal extension thereof, then all the provisions of this Agreement shall continue to operate till this Agreement is formally renewed, extended or replaced.

In witness whereof both the parties have executed this Agreement through their authorized representative.

Witness

For and on behalf of
POWERGRID CORPN. OF INDIA LTD.

Signature : Yugal

Name: Y. K. Sehgal

Designation Executive Director (SEF & CE)
Power Grid Corporation of India Ltd.
Plot No.2, Sector-29, Gurgaon-122 001 (HARYANA)

Signature:

Name: अरूण कुमार ARUN KUMAR

Designation कार्यपालक निदेशक (वाणिज्यिक) Executive Director (Commercial)

For and on behalf of
R.K.M Powergen Pvt Ltd.

Signature : T. Rama Krishna Rao

Name: RAMAKRISHNA RAO THOTA

Designation

Signature: G. Kashinath

Name: G KASHINATH

Designation EXECUTIVE DIRECTOR

For and on behalf of

Athena Chhattisgarh Power Pvt. Ltd.,

Signature :

Name: B NARASIMHA RAO

Designation VICE PRESIDENT (PROJECTS)

Signature:

Name: J RAJ LAKSHMAN MANYAM

Designation WHOLE TIME DIRECTOR

For and on behalf of

Jindal Power Ltd.

Signature :.....

Name:.....

Designation.....

Signature:.....

Name: BHARAT ROHRA

Designation SR. V. President

For and on behalf of

Jindal Power Ltd.,(Existing and Dongah Mahua)

Signature :.....

Name:.....

Designation.....

Signature:.....

Name: BHARAT ROHRA

Designation SR. V. President

For and on behalf of

SKS Power Generation (Chhattisgarh) Ltd.

Signature : Amitsingh

Name: AMRIK SINGH

Designation Sr. Manager

Signature: T. Rama Krishna Rao Thota

Name: RAMAKRISHNA RAO THOTA

Designation VICE PRESIDENT

For and on behalf of

Korba West Power Co.Ltd.

Signature : J. Mahapatra

Name: J. MAHAPATRA

Designation Head (Instrumentation)

Signature:.....

Name: ANAND MOHAN MISRA

Designation Head-Electrical

For and on behalf of

DB Power Ltd.

Signature : Hmittal

Name: HARISH CHANDER MITTAL

Designation V.P. (Projects)

Signature: Medalt

Name: S. S. MEDIRATTA

Designation GM (Projects)

For and on behalf of

KSK Mahanadi Power Company Ltd.

Signature :

Name:

Designation

Signature:

Name:

Designation

For and on behalf of

Bharat Aluminium Co.Ltd.

Signature Indranil Dutta

Name: INDRANIL DUTTA

Designation Vice President Power

Signature: Mamanta

Name: DINESH KUMAR MANTRI

Designation Vice President Finance

For and on behalf of

Vandana Vidhyut Ltd.

Signature :

Name:

Signature:

Name:

Designation..... Designation.....

For and on behalf of

Lanco Amarkantak Power Ltd.

Signature :..... Signature:.....

Name:.N. RAJ VAMSHEE Name:.....M. R. KRISHNA RAO.

Designation.DM (COMMERCIAL) Designation....GM (Commercial)

For and on behalf of

Chhattisgarh Steel & Power Ltd.

Signature :..... Signature:.....

Name:..... Name:.....GM TEKCHANDANI.....

Designation..... Designation.....COO, Powered Engineers & Consultants Pvt Ltd. Raipur.

For and on behalf of

Chhattisgarh State Power Trading Co. Ltd.

Signature :.....Rkshankar Signature:.....

Name:...Raj Kumar Shankar Name:.....for Chhattisgarh.....

Designation.....Superintending Engineer C.S.P.H.C.L. Nandan Designation.....

Chief Engineer
Technical Cell
C.S. Power Trading Co. Ltd.
Raipur (Chhattisgarh)

List of generation Projects and their beneficiaries

Details of IPP Projects in Chhattisgarh

Sno	Applicant	Gen. Project Capacity (MW)	LTA (MW)	Time Frame (Unit wise)	LTA Granted (MW)				Period of LTA Years
					WR	NR	SR	TOTAL	
	RAIGARH COMPLEX								
1	RKM Powergen Ltd.(4x360)	1440	819	Jun'11,Sep'11,Dec'11, Mar'12	419	200	200	819	
2	Athena Chhattisgarh Power Ltd.(2x600)	1200	683	Jun'13, Nov'13	342	341		683	
3	Jindal Power Ltd.(4x600)	2400	1400	Mar'12,Jul'12,Nov'12,Mar'13	700	700		1400	
4	Jindal Power Ltd. (225 MW from Dongamahua CPP(4x135 MW)+ 175MW from existing Tamnar TPS (4x250 MW))	400	400	Jul'10, Existing	400	0		400	
5	SKS Power Gen. (Ch) Ltd.(4x300)	1200	683	Dec'12,Sep'13,Nov'13, Dec'13	319	364		683	
6	Korba West Power Co. Ltd.(1x600)	600	240	Nov'12	140	100		240	
7	DB Power Ltd.(2x600)	1200	705	Oct'13,Feb'14	530	175		705	
	sub-total	**8440**	**4930**		**2850**	**1880**	**200**	**4930**	
	JANJGIR-CHAMPA COMPLEX								
1	KSK Mahanadi Power Co. Ltd (6x600)	3600	2340	Feb'12, Jun'12,Oct'12,Feb'13, Jun'13,Oct'13	2340	0		2340	
2	BALCO(4x300)	1200	200	Oct'10, Jan'11, May'11,Aug'11	100	100		200	
3	Vandana Vidyut Ltd.(2x135+1x270)	540	265	Jan'12,Mar'12,Mar'14	165	100		265	
4	Lanco Amarkantak Power Pvt. Ltd.(2x660)	1320	858	Jan'12,Mar'12	858	0		858	
5	Chhattisgarh Steel & Power Ltd.(1x35+1x250)	285	167	Jun'13	120	47		167	
	sub-total	**6945**	**3830**		**3583**	**247**	**0**	**3830**	
1	Chhattisgarh State Power Trading Co. Ltd*		4871		2925	1946		4871	
	Total	***15385***	***13631***		*9358*	*4073*	*200*	***13631***	

* *And whereas the project developer have executed an Implementation Agreement with Govt. of Chhattisgarh & CSP Holding Co. Ltd.(one of the successor Company of CSEB) separately.*

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IPP IN CHHATTISGARH -LTA QUANTUM FOR CSPTCL ONLY

Sno	Applicant	Capacity (MW)	LTA (MW)	LTA Granted (MW)		
				WR	NR	TOTAL
	RAIGARH COMPLEX					
1	RKM Powergen Ltd.(4x360)	1440	497	298	199	497
2	Athena Chhattisgarh Power Ltd.(2x600)	1200	421	253	168	421
3	Jindal Power Ltd.(4x600)	2400	769	461	308	769
4	Jindal Power Ltd. (225 MW from Dongamahua CPP(4x135 MW)+ 175MW from existing Tamnar TPS (4x250 MW))	400	0	0		0
5	SKS Power Gen. (Ch) Ltd.(4x300)	1200	384	231	153	384
6	Korba West Power Co. Ltd.(1x600)	600	192	115	77	192
7	DB Power Ltd.(2x600)	1200	384	231	153	384
	sub-total	**8440**	**2647**	**1589**	**1058**	**2647**
	JANJGIR-CHAMPA COMPLEX					
1	KSK Mahanadi Power Co. Ltd (6x600)	3600	1153	692	461	1153
2	BALCO(4x300)	1200	384	231	153	384
3	Vandana Vidyut Ltd.(2x135+1x270)	540	173	104	69	173
4	Lanco Amarkantak Power Pvt. Ltd.(2x660)	1320	423	254	169	423
5	Chhattisgarh Steel & Power Ltd.(1x35+1x250)	285	91	55	36	91
	sub-total	**6945**	**2224**	**1336**	**888**	**2224**
	Total	***15385***	***4871***	***2925***	***1946***	***4871***

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Annexure-2

Transmission system to be implemented by Generation project developers and its schedule of commissioning

Sl. No.	Name of Scheme & Elements
1.	**R.K.M. Powergen (1440 MW)** a) 400kV RKM- Raigarh Pooling station (Near Kotra) D/c (Quad) Interim arrangement a) LILO of 400kV Rourkela-Raigarh D/c at RKM b) Restoration of 400kV Rourkela-Raigarh D/c by removing LILO after commissioning of 400kV RKM- Raigarh Pooling Station(near Kotra) D/c (Quad)
2.	**Athena Chhattisgarh Power (1200MW)** a) 400kV Athena - Raigarh Pooling station (Near Kotra) D/c (Triple/Quad)
3.	**Jindal Power (2400 +400 MW)** a) 400kV JPL – Pooling station (Near Tamnar) 2xD/c (Quad) b) 765/400kV 3x1500MVA transformer at Raigarh Pooling Station(Near Tamnar)
4.	**SKS Power Generation(1200 MW)** a) 400kV SKS - Raigarh Pooling station (Near Kotra) D/c (Triple/Quad)
5.	**Korba West Power Co. Ltd. (600 MW)** a) 400kV Korba West – Raigarh Pooling station (Near Kotra) D/c
6.	**DB Power Ltd. (1200 MW)** a) DB Power – Raigarh Pooling Station (near Kotra) 400kV D/c (Quad/triple)
7.	**KSK Mahanadi Power Co. Ltd.(3600MW)** a) 400kV Wardha Power – Champa Pooling Station 2xD/c (Quad) b) 765/400kV 3x1500MVA transformer at Champa Pooling Station
8.	**BALCO (1200 MW)**

Sl. No.	Name of Scheme & Elements
	a) 400kV BALCO - Champa Pooling Station D/c (Quad/Triple) Interim arrangement a) LILO of 400kV Korba-Birsinghpur D/c at BALCO b) Restoration of 400kV Korba-Birsinghpur D/c by removing LILO after commissioning of 400kV BALCO - Champa Pooling Station D/c
9.	**Vandana Vidhyut (540 MW)** a) 400kV Vandana Vidhyut - Champa Pooling Station D/c Interim arrangement a) LILO of Korba-Birsinghpur 400kV one ckt. at Vandana Vidhyut b) Restoration of 400kV Korba-Birsinghpur line by removing LILO after commissioning of 400kV Vandana Vidhyut - Champa Pooling Station D/c
10.	**Lanco Amarkantak Power Ltd(1320 MW)** a) 400kV LANCO – Champa Pooling Station D/c (Quad)
11.	**Chhattisgarh Steel & Power Ltd. (285 MW) [CSPL]** a) LILO of Champa Pooling Station - Vandana Vidhyut 400kV D/c at CSPL

Note:

1. The termination of the line as well as location of pooling station is subject to minor changes depending upon final survey and physical constraint, if any.
2. In case of any major development, if there is any change in the transmission system to achieve overall optimization of the system, then, above details would be modified on mutual consent.
3. In case, in future, any other long-term transmission customer(s) is/are granted open access through the transmission system detailed above (subject to technical feasibility), he/they would also share the applicable transmission charges.

Annexure-3

Transmission system under the scope of POWERGRID

- Raigarh Pooling Station (Near Kotra) – Raipur Pooling Station 765kV D/c (Initially to be operated at 400kV)
- Champa Pooling Station – Dharamjaygarh Pooling Station 765kV S/c
- Champa Pooling Station – Raipur Pooling Station 765kV D/c. (Initially to be operated at 400kV)
- Raigarh Pooling Station(Near Kotra) – Champa Pooling Station 765kV S/c
- Raigarh Pooling Station (Near Tamnar) – Raigarh Pooling Station(near Kotra) 765kV D/c (Initially to be operated at 400kV)
- Raigarh Pooling Station(Near Kotra) – Raigarh(PG) 400kV D/c(to be kept open at a later date)
- Raipur Pooling Station – Raipur (PG)400kV D/c(to be kept open at a later date)
- Raipur Pooling Station – Wardha 765kV 2xD/c (Initially 1st D/c line to be operated at 400kV)
- Wardha – Aurangabad (PG) 765kV 2xD/c (Initially 1st D/c line to be operated at 400kV)
- Aurangabad(PG) – Padghe(PG) 765kV D/c
- Aurangabad(PG) – Khargar(MSTECL) 400kV D/c(Quad)
- Padghe(PG)- Padghe(MSTECL) 400kV D/c(Quad)
- ±600kV, 4000MW HVDC bipole between Raigarh Pooling Station(Near Kotra) – Dhule(PG)
- Vadodara – Asoj(GETCO) 400kV D/c(Quad)
- ±800kV, 3000MW HVDC bipole between Champa Pooling Station Kurukshehtra(NR) with provision to upgrade to 6000MW at a later date
- Dhule(PG) – Dhule(new) 400kV D/c(Quad)
- Dhule(PG) – Nashik 400kV D/c (Quad)
- Dhule(PG) – Malegaon 400kV D/c (Quad)
- Establishment of 765/400kV 4x1500MVA Raigarh Pooling Station(near Kotra) (the Pooling station shall be initially at 400kV and later upgraded to 765kV with indicated transformation capacity)
- Establishment of 765/400kV Raigarh Pooling Station(near Tamnar) (the Pooling station shall be initially at 400kV and later upgraded to 765kV level)
- Establishment of 765/400kV 3x1500MVA Champa Pooling Station(the Pooling station shall be initially at 400kV and later upgraded to 765kV with indicated transformation capacity)
- Establishment of 765/400kV 1x1500MVA Raipur Pooling Station(the Pooling station shall be initially at 400kV and later upgraded to 765kV with indicated transformation capacity)
- Establishment of 765/400kV 2x1500MVA Padghe(PG) S/s
- Establishment of 765/400kV 2x1500MVA Aurangabad(PG) S/s

- Strengthening in Northern region
  - Kurukshetra(NR) - Jallandhar 400kV D/c(Quad) one ckt. via 400/220kV Nakodar S/s
  - LILO of Abdullapur – Sonepat 400kV D/c(triple) at Kurukshetra
  - Establishment of 400/220kV 2x500 MVA S/s at Kurukshetra

Common transmission system strengthening (implementation by private sector through tariff based competitive bidding)

- Aurangabad(PG) – Dhule (New) 765kV S/c
- Dhule (New) – Vadodara 765kV S/c
- Establishment of 765/400kV, 2x1500MVA Dhule(New) S/s
- Dhule (New)-Dhule (MSETCL) 400kV D/c (Quad)

Note:

1. The termination of the line as well as location of pooling station is subject to minor changes depending upon final survey and physical constraint, if any.
2. In case of any major development, if there is any change in the transmission system to achieve overall optimization of the system, then, above details would be modified on mutual consent.
3. In case, in future, any other long-term transmission customer(s) is/are granted open access through the transmission system detailed above (subject to technical feasibility), he/they would also share the applicable transmission charges.

ENCL-4

SAGAR & ASSOCIATES
CHARTERED ACCOUNTANTS

CERTIFICATE OF CAPITAL COST

Project Name: 400 KV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at ASOJ (GETCO SS) under System Strengthening Scheme in North/West Part for IPP IPP Projects in CHATTISGARH (DPR-5) (for direct interconnection with 400kV D/C Vadodara - Pirana Tr. line) bypassing Vadodara Pooling SS under interim contingency scheme

Date of Commercial Operation: Anticipated DOCO 01.01.2014

(RS./ LAKHS)

PARTICULARS	CAPITAL COST	IEDC	IDC	TOTAL
Expenditure up to 31.03.2013	1432.84	0.00	0.00	1432.84
Projected Expenditure from 01.04.2013 to 31.12.2013 (Up to DOCO)	2500.42	0.00	0.00	2500.42
Projected Expenditure from 01.01.2014 to 31.03.2014	858.28	0.00	0.00	858.28
Projected Expenditure 2014-15	306.55	0.00	0.00	306.55
Projected Expenditure 2015-16	98.38	0.00	0.00	98.38
	5196.47	0.00	0.00	5196.47

This is to certify that the above summary has been prepared on the basis of the information drawn from the Audited Statement of Accounts of Power Grid Corporation of India Ltd., Western Region-II, Vadodara upto 31-03-2013 . Projected expenditure is based on details furnished by the management.

For Sagar & Associates
Chartered Accountants
FR No. 003510S

(AJAY KUMAR MISHRA)
Partner
M.No. 205468

Place : Vadodara
Date : 23.07.2013

POWERGRID, GURGAON

SAGAR & ASSOCIATES
CHARTERED ACCOUNTANTS

CERTIFICATE OF CAPITAL COST

Project Name: 400 KV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at ASOJ (GETCO SS) under System Strengthening Scheme in North/West Part for IPP IPP Projects in CHATTISGARH (DPR-5) (for direct interconnection with 400kV D/C Vadodara - Pirana Tr. line) bypassing Vadodara Pooling SS under interim contingency scheme

Date of Commercial Operation: Anticipated DOCO 01.01.2014

(RS./ LAKHS)

PARTICULARS	Expenditure up to 31.03.2013	Projected Expenditure from 01.04.2013 to 31.12.2013 (Up to DOCO)	Projected Expenditure from 01.01.2014 to 31.03.2014	Projected Expenditure 2014-15	Projected Expenditure 2015-16	Total
LAND	0.00	0.00	0.00	0.00	0.00	0.00
BUILDING ,CIVIL WORKS & COLONY	0.00	0.00	0.00	0.00	0.00	0.00
TRANSMISSION LINE	1036.45	1885.73	562.09	251.36	75.00	3810.63
SUB-STATION	396.39	591.37	289.43	51.81	23.38	1352.38
PLCC	0.00	23.32	6.76	3.38	0.00	33.46
	1432.84	2500.42	858.28	306.55	98.38	5196.47

Initial Spares included in the above: TL 46.45
Sub station 33.89

This is to certify that the above summary has been prepared on the basis of the information drawn from the Audited Statement of Accounts of Power Grid Corporation of India Ltd., Western Region-II, Vadodara upto 31-03-2013. Projected expenditure is based on details furnished by the management.

For Sagar & Associates
Chartered Accountants
FR No. 003510S

(AJAY KUMAR MISHRA)
Partner
M. No. 205468

Place: Vadodara
Date: 23.07.2013

PART - III
Form 1

Summary Sheet

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Sl.No.	Particulars	Form No.	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014(Pro Rata)
1	2	3	4	5	6	7	8	9
1	Depreciation	FORM-12	0.00					57.65
2	Interest on Loan	FORM-13A	0.00					67.04
3	Return on Equity	FORM-01A	0.00					59.04
4	Interest On Working Capital	FORM-13B	0.00					6.12
5	O & M Expenses		0.00					36.77
6	Total		0.00					226.62

Petitioner

Encl.5

PART - III
Form 1A

Calculation Of Return On Equity

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Particulars	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
1	2	3	4	5	6	7
Equity as DOCO						1,179.98
Notional Equity for Add Cap						257.48
Total Equity						1,437.46
Return on Equity @ 18.044%						59.04

Petitioner

PART - III
Form 2

Details of Transmission Lines And Substations

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

Transmission Lines

Sl.No.	Name of Line	Type of Line AC/HVDC	S/C or D/C	No. of Sub-Conductors	Voltage level kV	Line Length (Km.)	Ant. Date of Commercial operation	Covered in the present petition	
								Yes/No	If No, petition No.
1	Vadodara-Asoj (D/C Portion)	AC	D/C	4	400	13.748	1-JAN-2014	Yes	

Substations

Sl.No.	Name of Sub-Station	Type of Substation Conventional /GIS/ HVDC Terminal/ HVDC Back to Back	Voltage level kV	No. of Transformers / Reactors/ SVC etc (with Capacity)	No. of Bays				Ant.Date of Commercial operation	Covered in the present petition	
					765 KV	400 KV	220 KV	132 KV & below		Yes/No	If No, petition No.
1	Asoj (GETCO)	Conventional	400kV								
	Vadodra / Pirana Bay -I		400			1			01-JAN-2014	Yes	
	Vadodra / Pirana Bay -II		400			1			01-JAN-2014	Yes	
Total						2					

Petitioner

PART - III
Form 3

Normative Parameters considered For tariff calculations

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

		Year Ending March					
Particulars	**Unit**	**Existing 2008-2009**	**2009-2010**	**2010-2011**	**2011-2012**	**2012-2013**	**2013-2014**
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						17.481
Tax Rate	%						11.33
Target Availability	%						98.00
Normative O&M per Km.	Rs. lacs	Given Below					
Normative O&M per bay	Rs. lacs	Given Below					
Spares for WC as % of O&M	%						15.00
Recievables in Months for WC	months						2.00
Prime lending Rate of SBI as on 01-APR-2009	%						13.20

Norms for O&M expenditure for Transmission System

	2009-10	**2010-11**	**2011-12**	**2012-13**	**2013-14**
Norms for sub-station (Rs Lakh per bay)					
765 KV	73.36	77.56	81.99	86.68	91.64
400 KV	52.40	55.40	58.57	61.92	65.46
220 KV	36.68	38.78	41.00	43.34	45.82
132 KV and below	26.20	27.70	29.28	30.96	32.73
Norms for AC and HVDC Lines (Rs Lakhs per km)					
Single Circuit (Bundled conductor with four or more sub-conductors)	0.537	0.568	0.600	0.635	0.671
Single Circuit (Twin & Triple Conductor)	0.358	0.378	0.400	0.423	0.447
Single Circuit (Single Conductor)	0.179	0.189	0.200	0.212	0.224
Double Circuit (Bundled conductor with four or more sub-conductors)	0.940	0.994	1.051	1.111	1.174
Double Circuit (Twin & Triple Conductor)	0.627	0.663	0.701	0.741	0.783
Double Circuit (Single Conductor)	0.269	0.284	0.301	0.318	0.336
Norm for HVDC Stations					
HVDC Back-to-back stations (Rs lakh per 500 MW)	443.00	468.00	495.00	523.00	553.00
Rihand-Dadri HVDC bipole scheme (Rs Lakh)	1450.00	1533.00	1621.00	1713.00	1811.00
Talcher-Kolar HVDC bipole scheme (Rs Lakh)	1699.00	1796.00	1899.00	2008.00	2122.00

Petitioner

PART-III
FORM-5A

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects

Name of theTransmission Licensee :	POWER GRID CORPORATION OF INDIA
Name of Region:	WESTERN
Name of the Project :	System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh 400 KV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at ASOJ (GETCO SS) under System Strengthening Scheme in North/West Part for IPP IPP Projects in CHATTISGARH {DPR-5} (for direct interconnection with 400kV D/C Vadodara - Pirana Tr. line) bypassing Vadodara Pooling SS under interim contingency scheme
Name of Element:	

Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:	Board of Directors of POWERGRID	
Date of approval of the Capital cost estimates:	Memo No. C/CP/Chattisgarh-IPP dated 27.12.2011	
	Present Day Cost	**Completed Cost**
Price level of approved estimates	As of End 2nd Qtr. Of the year 2011	As on Scheduled COD (FR)
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC & FC		
Foreign Component, if any (In Million US $ or the relevant Currency)	0	0.00
Domestic Component (Rs. Cr.)	36.78	41.44
Capital cost excluding IDC & FC (Rs. Cr)	**36.78**	**41.44**
IDC & FC		
Foreign Component, if any (In Million US $ or the relevant Currency)	0	0.00
Domestic Component (Rs. Cr.)	2.55	2.87
Total IDC & FC (Rs.Cr.)	**2.55**	**2.87**
Rate of taxes & duties considered		
Capital cost Including IDC & FC		
Foreign Component, if any (In Million US $ or the relevant Currency)	0.00	0.00
Domestic Component (Rs. Cr.)	39.33	44.31
Total Capital cost Including IDC & FC (Rs. Cr)	**39.33**	**44.31**
Schedule of Commissioning	01.01.2014	01.01.2014 (Anticipated)
(Scheduled DOCO elementwise)		
(COD of Unit-1/Block-1)		
(COD of Unit-1/Block-2)		
(COD of Unit-1/Block-3)		

Note:
1. Copy of approval letter should be enclosed.
2. Details of Capital cost are to be furnished as per FORM-5B or 5C as applicable.
3. Details of IDC & Financing Charges are to be furnished as per FORM-16.

Form-5B

Name of theTransmission Licensee :

Name of theTransmission Licensee : POWER GRID CORPORATION OF INDIA

Name of Region: WESTERN REGION -II

Name of the Project : System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh

Name of the Element: 400 KV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at ASOJ (GETCO SS) under System Strengthening Scheme in North/West Part for IPP IPP Projects in CHATTISGARH {DPR-5} (for direct interconnection with 400kV D/C Vadodara - Pirana Tr. line) bypassing Vadodara Pooling SS under interim contingency scheme

Sl.No	Break Down	As per Original Estimate (2nd Qtr.-2011)	As on COD 01.01.2014 (Anticipated)	Liabilities / Provision	Variation	Reasons for Variation
1	2	3	4	5	6=(4+5-3)	7
A	**TRANSMISSION LINE**					
1.0	**Preliminary works**					
1.1	Design & Engineering	0.00	0.00	0.00	0.00	
1.2	Priliminary investigation,Right of way, forest clearance, PTCC , general civil works, compensation etc.	35.11	60.82	25.57	51.28	1. Amount towards Survey & soil investigation got increased as per awarded value. 2. Amount towards Crop Compensation got increased as per actual compensation paid based on assessment by Revenue Authorities & Government notification issued by State of Gujarat.
1.3	**Total Preliminary works**	**35.11**	**60.82**	**25.57**	**51.28**	
2.0	**Transmission Lines material**					
2.1	Towers Steel	658.03	874.10	260.98	477.05	The line length has decreased from the estimated quantity of 15 Kms. to 14.443 Kms.(13.75 Krns. D/C + 0.695 Kms. M/C) (as per check survey and final route alignment) due to change in location of substation land site (Venkatpura to Waghodia) and change in route for minimising the ROW, forest and power line crossings. The total number of estimated suspesnion (DA) towers has decreased from 30 nos. to 21 nos. and tension towers has increased from 9 nos. to 23 nos. (including 3 nos. M/C towers) due to nvolvement of additional power line crossing, ROW constraints due to rapid urbanization, settlements and to accomodate future line, 3 nos. M/c Towers encountered. This has resulted into increase in the overall cost of towers.
2.2	Conductor	1158.96	1140.05	340.38	321.48	Total cost increased due to awarded cost is more as compared to estimated FR cost and further quantity of conductor also got increased due to M/c tower stringing
2.3	Earth Wire	16.05	16.93	5.06	5.94	Total cost increased due to awarded cost is more as compared to estimated FR cost.
2.4	Insulators	146.27	163.85	48.92	66.50	Total cost is increased due to increase of angle towers resulting into increase in the completion cost
2.5	Hardware Fittings	104.83	100.57	30.03	25.76	Total cost is increased due to increase of angle towers resulting into increase in the completion cost
2.6	Conductor & Earthwire accessories	48.98	50.63	15.12	16.77	Total cost is increased due to increase of angle towers resulting into increase in the completion cost
2.7	Spares	0.00	0.00	0.00	0.00	Included above
2.8	Erection, Stringing & Civil works including foundation	501.21	543.95	162.40	205.14	Quantities pertaining to various erection activities got increased due to actual Soil Strata encoutered during execution which resulted into increase of foundation, erection quantities resulted into increase in completion cost.
2.9	**Total Transmission Lines material**	**2634.33**	**2890.09**	**862.88**	**1118.64**	
3.0	**Taxes and Duties**					
3.1	Custom Duty	0.00	0.00	0.00	0.00	
3.2	Other Taxes & Duties	0.00	0.00	0.00	0.00	
	Total Taxes & Duties	**0.00**	**0.00**	**0.00**	**0.00**	
	Total -Transmission lines	**2669.4416**	**2950.90**	**888.46**	**1169.92**	

Sl.No	Break Down	As per Original Estimate (2nd Qtr.-2011)	As on COD 01.01.2014 (Anticipated)	Liabilities / Provision	Variation	Reasons for Variation
1	2	3	4	5	6=(4+5-3)	7
B.	**SUBSTATIONS**					
4.0	**Preliminary works & land**					
4.1	Design & Engineering	0.00	0.00	0.00	0.00	
4.2	Land	0.00	0.00	0.00	0.00	
4.3	Site preparation		0.00	0.00	0.00	
	Total Preliminary works & land	**0.00**	**0.00**	**0.00**	**0.00**	
5.0	**Civil Works**					
5.1	Control Room & Office Building including HVAC				0.00	
5.2	Township & Colony	0.00	0.00	0.00	0.00	
5.3	Roads and Drainage	0.00	0.00	0.00	0.00	
5.4	Foundation for structures	0.00	0.00	0.00	0.00	
5.5	Misc. civil works	20.00	9.53	14.29	3.82	As per actual
	Total Civil Works	**20.00**	**9.53**	**14.29**	**3.82**	

POWERGRID, GURGAON

Sl.No	Break Down	As per Original Estimate (2nd Qtr.-2011)	As on COD 01.01.2014 (Anticipated)	Liabilities / Provision	Variation	Reasons for Variation
1	2	3	4	5	6=(4+5-3)	7
6.0	**Substation Equipments**					
6.1	Switchgear (CT,PT, Circuit Breaker, Isolator etc	246.40	231.42	82.11	67.14	As per actual execution of works, which includes mandatory spares. Cost has been increased as per actual awarded cost.
6.2	Transformers	0.00	0.00	0.00	0.00	
6.3	Compensating Equipment(Reactor, SVCs etc)	0.00	0.00	0.00	0.00	
6.4	Control , Relay & Protection Panel	85.42	85.68	30.40	30.66	As per actual execution of works, which includes mandatory spares. Cost has been increased as per actual awarded cost.
6.5	PLCC	67.29	23.32	10.14	-33.83	As per actual execution of works, which includes mandatory spares. Cost has been decreased as per actual awarded cost.
6.6	HVDC package	0.00	0.00	0.00	0.00	
6.7	Bus Bars/ conductors/Insulators	40.00	132.55	47.03	139.59	As per actual execution of works including associated allied works and mandatory spares. Cost has been increased as per awarded cost
6.8	outdoor lighting	8.00	2.10	0.74	-5.16	As per actual execution of works including associated allied works and mandatory spares. Cost has been decreased as per awarded cost
6.9	Emergency DG set	0.00	0.00	0.00	0.00	
6.10	Grounding System	0.00	0.00	0.00	0.00	included in bus bars and conductors
6..11	Structure for Switch yard	182.47	355.74	139.63	312.91	As per actual execution of works including associated allied works and mandatory spares. Cost has been increased as per awarded cost
6.12	Auxiliary System	30.00	142.01	50.39	162.40	As per actual execution of works including associated allied works and mandatory spares. Cost has been increased as per awarded cost
	Total Substation Equipments	**659.575**	**972.83**	**360.46**	**673.71**	
7.0	**Spares** (incl.in eqpt. cost)			0.00	0.00	Included in associated equipments
8.0	**Taxes and Duties**				0.00	
8.1	Custom Duty		0.00	0.00	0.00	As per actual
8.2	Other Taxes & Duties	0.00	0.00		0.00	
8.3	**Total Taxes & Duties**	**0.00**	**0.00**	0.00	0.00	
	Total (Sub-station)	**679.5755**	**982.36**	**374.76**	**677.54**	
9.0	**Construction and pre-commissioning expenses**					
9.1	Site supervision & site admn.etc. *(Payable to SEBs)*			0.00	0.00	
9.2	Tools and Plants			0.00	0.00	
9.3	construction Insurance			0.00	0.00	
	Total Construction and pre commissioning	**0.00**	**0.00**	**0.00**	**0.00**	
10.0	**Overheads**					
10.1	Establishment	0.00	0.00	0.00	0.00	
10.2	Audit & Accounts	0.00	0.00	0.00	0.00	
10.3	Contingency	329.00	0.00	0.00	-329.00	
	Total Overheads	**329.00**	**0.00**	**0.00**	**-329.00**	
11.0	**Project cost without IDC, FC, FERV & Hedging cost**	**3678.02**	**3933.26**	**1263.21**	**1518.45**	
12.0	**Total Cost (Plant & Equipment)**			0.00	0.00	
12.1	**Interest During Construction (IDC)**	**254.75**	**0.00**	0.00	-254.75	
12.2	**Financing Charges (FC)**			0.00	0.00	
12.3	**Foreign Exchange Rate Variation (FERV)**		0.00	0.00	0.00	
12.4	**Hedging Cost**			0.00	0.00	
13.0	**Project cost including IDC, FC, FERV & Hedging cost**	**3932.77**	**3933.26**	**1263.21**	**1263.70**	

FORM-5C

Name of theTransmission Licensee : POWER GRID CORPORATION OF INDIA
Name of Region: WESTERN
Name of the Project : System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh
Name of the Transmission Element : 400 KV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at ASOJ (GETCO SS) under System Strengthening Scheme in North/West Part for IPP IPP Projects in CHATTISGARH (DPR-5) (for direct interconnection with 400kV D/C Vadodara - Pirana Tr. line) bypassing Vadodara Pooling SS under interim contingency scheme

COD **01.01.2014 (Anticipated)**

Break-up of Construction/Supply/Service packages

FORM-5C

	Name/No. of Construction/supply/ service package	Scope of works (in line with head of cost break-ups as applicable)	er awarded ICB/DCB/ y/Deposit Work etc & No. of bids received.	of bids pived.	Date of Award	Date of start of work	Date of completion of work	Value of Award in (Rs./ Euro/ $) Lakhs	Firm or with Escalation in prices.	Actual expenditure till the completion or up to COD whichever is earlier. (Rs. Lakhs)	Duties,customs duty & others and IEDC	IDC,FC,FERV & Hedging cost	Sub - Total (Rs in Lakh)
1	~~Power Pkg. P251-TWO Part (1) 400kV~~ Padghe (POWERGRID - Padghe (MSETCL) T/L and (2) 400kV D/C (QUAD) Vadodara (POWERGRID) - Asoj (GETCO) T/L.-M/s Shyama Power (I) Pvt. Ltd							Supply- Rs.69,43,72,456/-	Escalation	2890.09	0.00	0.00	2890.09
	CC-CS/143-WR1/TWT-1498/ 10/G7/NOA-I/4124 & NOA-II/4125	Supply and Erection package	Domestic	9	3.02.2012	13.02.2012	13.01.2014	Erection- Rs.174,323,989/-					
2	~~765/400 kV Substation Pkg. P251-~~ SS02 for Extension of 765kV Aurangabad, 400kV Kudus(MSETCL) & 400kV Asoj (GETCO) Substation..-							Supply- EURO 476,430 +US$ 192,931+ INR315,866,867	Escalation	926.33	22.83	0.00	949.16
	CC-CS/143-WR1/SS-1286/3/ G7/NOA-I/4155 & NOA-II/4156	Supply and Erection package	Domestic		31.01.2012	31.01.2012	28.02.2014	Erection - Rs.104,514,457					
	PLCC ONLY FOR ASOJ (GETCO) SS												
3	765/400 kV Substation Pkg. P251-SS01 for construction of 765/400 kV Padghe GIS S/S and Extension of 400kV Vadodara GIS S/S.-JV of New Northeast Electric Group High Voltage Switchgear Co. Ltd. & M/s. EMC							Supply- USD 35,742,530	Escalation	23.67	0.00	0.00	23.67
	CC-CS/143-WR1/GIS-1285/3/ G7/NOA-I/4305, NOA-II/4306 & NOA-III/4307	Supply and Erection package	Domestic	5	5.05.2012	15.05.2012	15.04.2014	Supply- INR 392,629,832					
								Erection - Rs.474,276,991					
3	others							Supply- USD 35,742,530	Escalation	70.35	0.00	0.00	70.35
	GRAND TOTAL									3910.43	22.83	0.00	3933.26

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PART-III
Form 5D

DETAILS OF ELEMENTWISE COST

Name of theTransmission Licensee : POWER GRID CORPORATION OF INDIA LTD.
Name of Region: **WESTERN**
Name of the Project : **System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh**

Transmission lines

S NO.	Name of line	Apportioned approved Cost (Rs. Lacs)(FR) {2nd Qtr-2011}	Completed Cost (Rs. Lacs)	Covered in the present petition	
				yes/no	if no, petition no.
1	400 kV D/C (Quad) Vadodara – Asoj Transmission line (Ant. DOCO: 01.01.2014)	3,080.09	3,810.63	Yes	
2	Rest	103,410.31	under Construction		
	Total TL for North/West part of IPP Projects in Chattisgarh	106,490.39	3,810.63		

Substations

S.NO.	Name of Substation	Apportioned approved Cost (Rs. Lacs)(FR){2nd Qtr-2011}	Completed Cost (Rs. Lacs)	Covered in the present petition	
				yes/no	if no, petition no.
1	765/400kV Bay Extn. At Vadodara SS for (Ant. DOCO: 01.1.2014)	782.13			
2	765/400kV Bay Extn. At Asoj (GETCO) SS for Vadodara – Asoj (Ant. DOCO: 01.01.2014)	852.69	1385.84	Yes	
3	REST	66,540.53	under Construction		
	Total SS for North/West part of IPP Projects in Chattisgarh	68175.34	1385.84		
	Total Project cost for TL & Bays under Total TL for North/West part of IPP Projects in Chattisgarh	174665.74	5196.47		

Petitioner

PART - III
Form 6

Financial package upto COD

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

Project Cost as on COD/31.03.2009: 3933.26 (Rs. in Lakhs)

Date of Commercial Operation of the Transmission element: 01-JAN-2014

(Rs in Lacs)

Transmission Lines						
	Financial Package as apportioned/ Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount		Currency and Amount		Currency and Amount	
Loans						
Loans - Domestic	INR	2752.94	INR	2753.28		
Loans - Foreign						
Total Loans		**2752.94**		**2753.28**		
Equity						
Foreign						
Domestic	INR	1179.83	INR	1179.98		
Notional				0.00		
Total Equity		**1179.83**		**1179.98**		
Debt Equity Ratio		70.00:30.00		70.00:30.00		
Total Cost		**3932.77**		**3933.26**		

	Debt	Equity	Total
Add Cap For 2013-2014			858.28

Add Cap For 2013-2014	**Actual**	**Normative**
Debt		600.80
Equity		257.48
Total		**858.28**

Total Capital Cost with ADDCAP upto 01.04.2009	**4791.54**

Petitioner

PART - III
Form 9

Statement of Additional Capitalisation after COD

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014
COD: 01-JAN-2014

(Rs in Lacs)

Sl.No.	Year	Work/Equipment proposed to be added after COD upto cut off date/ beyond cut off date	Amount capitalised and proposed to be capitalised	Justification as per propose	Regulation under which covered	Admitted Cost
1	2	3	4	5	6	7
1.	2013-2014	TR LINE	562.09	Balance & Retention Payments	9(1)	
		SUB STATION	289.43	Balance & Retention Payments	9(1)	
		PLCC	6.76	Balance & Retention Payments	9(1)	
	Total		**858.28**			
2.	2014-2015	TR LINE	251.36	Balance & Retention Payments	9(1)	
		SUB STATION	51.81	Balance & Retention Payments	9(1)	
		PLCC	3.38	Balance & Retention Payments	9(1)	
	Total		**306.55**			
3.	2015-2016	TR LINE	75.00	Balance & Retention Payments	9(1)	
		SUB STATION	23.38	Balance & Retention Payments	9(1)	
	Total		**98.38**			

Petitioner

PART - III
Form 9A

Statement of Capital Cost

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

Statement of Capital Cost

(To be given for relevant dates and year wise)

(Rs. in Crores)

		01-APR-2009-31-Mar-2010	01-APR-2010-31-Mar-2011	01-APR-2011-31-Mar-2012	01-APR-2012-31-Mar-2013	01-JAN-2014-31-Mar-2014
A	a) Opening Gross Block Amount as per books					39.33
	b) Amount of capital liabilities in A(a) above					
	c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above					
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) a					
B	a) Addition in Gross Block Amount during the period					8.58
	b) Amount of capital liabilities in B(a) above					
	c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above					
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) a					
C	a) Closing Gross Block Amount as per books					47.91
	b) Amount of capital liabilities in C(a) above					
	c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above					
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) a					

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Petitioner

PART - III
Form 10

Financing of Additional Capitalisation

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

	Projected/Actual					Admitted				
Financial Year (Starting from COD)	From COD to31-Mar-2014	Year2	Year3	Year4	Year5& So on	Year1	Year2	Year3	Year4	Year5 & so on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment	858.28									
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan	600.80									
Equity	257.48									
Internal Resources										
Others										
Total	858.28									

Petitioner

POWERGRID GURGAON

Calculation of Depreciation Rate

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Sl.No.	Name of the Assets	Gross Block as on 31.03.2013 or as on COD, whichever is later	Addcap during the year	Gross Block as on 31.03.2014 or as on COD, whichever is later	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount up to 31.03.2014
	1	2	3	4	5	6=Col.4 X Col.5
2013-2014						
1	FREEHOLD LAND	0.00	0.00	0.00	0.00%	0.00
2	BUILDING	0.00	0.00	0.00	3.34%	0.00
3	TR LINE	2922.18	562.09	3484.27	5.28%	42.28
4	SUB STATION	987.76	289.43	1277.19	5.28%	14.95
5	PLCC	23.32	6.76	30.08	6.33%	0.42
6	LEASEHOLD LAND	0.00	0.00	0.00	3.34%	0.00
	Total	**3933.26**	**858.28**	**4791.54**		57.65
	Weighted Average Rate of Depreciation (%)					**1.32**
	Elapsed Life					**0**

Petitioner

POWERGRID, GURGAON

PART - III
Form 12

Statement of Depreciation

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.
Name of Region: WESTERN REGION
Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh
Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Financial Year	Upto 2000-2001	2001-2002	2002-2003	2003-2004	2004-2005	2005-2006	2006-2007	2007-2008	2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Depreciation on Capital Cost														51.98
Depreciation on Additional Capitalisation														
Amount of Additional Capitalisation														858.28
Depreciation Amount														5.67
Details of FERV														
Amount of FERV on which depreciation charged														
Depreciation Amount														
Depreciation Recovered during the year														57.65
Advance against Depreciation recovered during the year														
Depreciation and Advance against Depreciation recovered during the year														57.65
Cumulative Depreciation And Advance against Depreciation recovered upto the year														57.65

Petitioner

Calculation of Weighted Average Rate of Interest on Actual Loans

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Particulars	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
Proposed Loan 2013-14 (8.70%)						
Gross Loan Opening						1750.28
Cumulative Repayments of Loans upto Previous Year						
Net Loans Opening						1750.28
Add : Drawal(s) during the year						
Less : Repayments(s) of Loans during the year						
Net Loan Closing						1750.28
Average Net Loan						1750.28
Rate of Interest on Loan		0%	0%	0%	0%	8.7%
Interest on Loan						152.27
BOND - XLII						
Gross Loan Opening						303.00
Cumulative Repayments of Loans upto Previous Year						
Net Loans Opening						303.00
Add : Drawal(s) during the year						
Less : Repayments(s) of Loans during the year						
Net Loan Closing						303.00
Average Net Loan						303.00
Rate of Interest on Loan		0%	0%	0%	0%	8.8%
Interest on Loan						26.66
BOND - XLI						
Gross Loan Opening						120.00
Cumulative Repayments of Loans upto Previous Year						
Net Loans Opening						120.00
Add : Drawal(s) during the year						
Less : Repayments(s) of Loans during the year						
Net Loan Closing						120.00
Average Net Loan						120.00
Rate of Interest on Loan		0%	0%	0%	0%	8.85%
Interest on Loan						10.62
BOND XXXIX						
Gross Loan Opening						580.00
Cumulative Repayments of Loans upto Previous Year						
Net Loans Opening						580.00
Add : Drawal(s) during the year						
Less : Repayments(s) of Loans during the year						
Net Loan Closing						580.00
Average Net Loan						580.00
Rate of Interest on Loan		0%	0%	0%	0%	9.4%
Interest on Loan						54.52
Total						
Gross Loan Opening						**2753.28**

PART - III
Form 13

Calculation of Weighted Average Rate of Interest on Actual Loans

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Particulars	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
Cumulative Repayments of Loans upto Previous Year						
Net Loans Opening						2753.28
Add : Drawal(s) during the year						
Less : Repayments(s) of Loans during the year						
Net Loan Closing						2753.28
Average Net Loan						2753.28
Interest on Loan						244.08
Weighted Average Rate of Interest on Loans						8.8650%

Petitioner

NATIONAL STOCK EXCHANGE OF INDIA LIMITED

NIFTY 50 Stock of the nation

Ref.: NSE/LIST/211749-W

July 30, 2013

The Dy. General Manager (Finance),
Power Grid Corporation of India Limited
"Saudamini", Plot No.2, Sector - 29,
Gurgaon - 122 001.

Kind Attn. : Mr. Sandeep Kumar Jain

Dear Sir,

Sub: Listing of Secured, Redeemable, Non-Convertible, Non-Cumulative, Taxable Bonds (Series - XLIV) issued by Power Grid Corporation of India Limited

This has reference to your listing application for the listing of Secured Redeemable, Non - Convertible, Non - Cumulative, Taxable Bonds (Series - XLIV).

In this connection, we are pleased to inform you that the securities as specified in the application are duly listed on the WDM segment with effect from July 30, 2013 and all members have been suitably informed as per details given below:

Sr. No	Security Description	Sec Type	Security	Issue	Issue Size (Rs. in lakhs)	Maturity Date
1	Power Grid Corp 8.70% 2018 (S-XLIV)	PT	PGC18	8.70%	132200	15-Jul-2018
2	Power Grid Corp 8.70% 2023 (S-XLIV)	PT	PGC23	8.70%	132200	15-Jul-2023
3	Power Grid Corp 8.70% 2028 (S-XLIV	PT	PGC28	8.70%	132200	15-Jul-2028

A Trade Statistics report will be provided to you on a monthly basis in the first week of the following month, if the security was traded during the previous month. This report will contain price volume details for each day traded.

Yours truly,
For National Stock Exchange of India Limited

Samir Rajdev
Manager

POWERGRID, GURGAON

NATIONAL STOCK EXCHANGE OF INDIA LIMITED

NIFTY 50 Stock of the nation

Ref.: NSE/LIST/199045-S

March 25, 2013

The Manager (Finance)
Power Grid Corporation of India Limited
Saudamini,
Plot No.2, Sector - 29,
Gurgaon(Haryana) - 122 001.

Kind Attn. : Mr. K.C. Pant

Dear Sir,

Sub: Listing of Secured, Redeemable, Non-Convertible, Non Cumulative, Redeemable, Taxable Bonds (Series-XLII) issued by Power Grid Corporation of India Limited

This has reference to your listing application for the listing of secured redeemable, non-convertible, non cumulative, redeemable, taxable Bonds (Series-XLII).

In this connection, we are pleased to inform you that the securities as specified in the application are duly listed on the WDM segment with effect from March 25, 2013 and all members have been suitably informed as per details given below:

Sr. No	Security Description	Sec Type	Security	Issue	Issue Size (Rs. in lakhs)	Maturity Date
1	Power Grid Corp 8.80% 2023 (S-XLII)	PT	PGC23	8.80%	199000	13-Mar-2023

A Trade Statistics report will be provided to you on a monthly basis in the first week of the following month, if the security was traded during the previous month. This report will contain price volume details for each day traded.

Yours faithfully,
For National Stock Exchange of India Limited

Vishal Patelia
Manager

NSDL

Serving the Nation with Technology, Trust & Reach

Ref. :II/CA/COM/67304/2012

October 23, 2012

Ms. Divya Tandon
Company Secretary
Power Grid Corporation of India Limited
4th Floor, Power Grid Building
Plot No. 2, Sector 29,
Near ISSCO chowk
Gurgaon - 122 001

Madam,

Sub. : Allotment

As per the corporate action(s) executed by your R&T Agent/Registry Division viz; MCS Limited, Delhi, Bonds were credited/debited to the account(s) in the NSDL system, details of which are given below :

ISIN	ISIN Description	D/C	Records	QTY	Execution Date
INE752E07KB4	POWER GRID CORPORATION OF STRPP-A 8.85 LOA 19OT16 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KC2	POWER GRID CORPORATION OF STRPP-B 8.85 LOA 19OT17 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KD0	POWER GRID CORPORATION OF STRPP-C 8.85 LOA 19OT18 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KE8	POWER GRID CORPORATION OF STRPP-D 8.85 LOA 19OT19 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KF5	POWER GRID CORPORATION OF STRPP-E 8.85 LOA 19OT20 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KG3	POWER GRID CORPORATION OF STRPP-F 8.85 LOA 19OT21 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KH1	POWER GRID CORPORATION OF STRPP-G 8.85 LOA 19OT22 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KI9	POWER GRID CORPORATION OF STRPP-H 8.85 LOA 19OT23 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KJ7	POWER GRID CORPORATION OF STRPP-I 8.85 LOA 19OT24 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KK5	POWER GRID CORPORATION OF STRPP-J 8.85 LOA 19OT25 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KL3	POWER GRID CORPORATION OF STRPP-K 8.85 LOA 19OT26 FVRS12.5LAC	CREDIT	24	1835	22/10/2012
INE752E07KM1	POWER GRID CORPORATION OF STRPP-L 8.85 LOA 19OT27 FVRS12.5LAC	CREDIT	24	1835	22/10/2012

National Securities Depository Ltd.
4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, India
Tel.: 91-22-2499 4200 | Fax: 91-22-2497 6351 | Email: info@nsdl.co.in | Web: www.nsdl.co.in

NSDL

Serving the Nation with Technology, Trust & Reach

You may contact your R&T Agent/ Registry Division for further details in this regard.

Yours faithfully,

Nitin Ambure
Vice President

Validity unknown
Digitally signed by Ambure Nitin K.
Date: 2012.10.23 12:53:39 +05:30
Reason: Authentication
Location: NSDL-Mumbai

National Securities Depository Ltd.
4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, India
Tel.: 91-22-2499 4200 | Fax: 91-22-2497 6351 | Email: info@nsdl.co.in | Web: www.nsdl.co.in

NATIONAL STOCK EXCHANGE
OF INDIA LIMITED

NIFTY 50
Stock of the nation

Ref.: NSE/LIST/166892-S

April 26, 2012

The Manager (Finance)
Power Grid Corporation of India Limited
Saudamini,
Plot No.2, Sector - 29,
Gurgaon(Haryana) - 122 001.

Kind Attn. : Mr. K.C. Pant

Dear Sir,

Sub: Listing of Secured, Redeemable, Non-Convertible, Non Cumulative, Redeemable, Taxable Bonds (Series-XXXIX) issued by Power Grid Corporation of India Limited

This has reference to your listing application for the listing of secured redeemable, non-convertible, non cumulative, redeemable, taxable Bonds (Series-XXXIX).

In this connection, we are pleased to inform you that the securities as specified in the application are duly listed on the WDM segment with effect from April 26, 2012 and all members have been suitably informed as per details given below:

Sr. No	Security Description	Sec Type	Security	Issue	Issue Size (Rs. in lakhs)	Maturity Date
1	POWER GRID CORP 9.40% 2027 (S-XXXIX)	PT	PGC27	9.40%	180000	29-Mar-2027

A Trade Statistics report will be provided to you on a monthly basis in the first week of the following month, if the security was traded during the previous month. This report will contain price volume details for each day traded.

Yours faithfully,
For National Stock Exchange of India Limited

Johnson Joseph
Chief Manager

PART - III
Form 13A

Calculation of Interest on Normative Loan

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Particulars	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
1	2	3	4	5	6	7
Gross Normative Loan - Opening						2,753.28
Cumulative repayment of Normative Loan upto previous year						
Net Normative loan - Opening						2,753.28
Increase/Decrease due to ACE during the Year						600.80
Repayments of Normative Loan during the year						57.65
Net Normative loan - Closing						3,296.43
Average Normative Loan						3,024.85
Weighted average Rate of Interest on actual Loans						8.8650%
Interest on Normative loan						67.04

Petitioner

PART - III
Form 13B

Calculation of Interest on Working Capital

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Sl.No.	Particulars	Existing 2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014
1	2	3	4	5	6	7	8
1	O and M Expenses						12.26
2	Maintenance Spares						22.06
3	Recievables						151.08
4	Total Working Capital						185.40
5	Rate of Interest						13.20
6	Interest on Working Capital						6.12

Petitioner

भारतीय स्टेट बैंक
State Bank of India

कॉरपोरेट लेखा समूह शाखा, जवाहर व्यापार भवन,
11वा व 12वां फ्लो, 1, टॉलस्टाय मार्ग, नई दिल्ली-110001
Corporate Accounts Group Branch Jawahar Vyapar Bhawan,
11th & 12th Floor, 1, Tolstoy Marg, New Delhi-110001

Tel.: COO – 23353022/23374550, IB – 23352965/23374551 Fax: 23353029, CS – 23356817/23374571, Fax: 23352793
DGM Sectt.: 23374510/23374520, Fax: 23353101, AMT-1 to 7 - 23374501 to 23374507

Date :

Ref. No.:

TO WHOM SOEVER IT MAY CONCERN

01.04.2009

Certificate : State Bank of India Advance Rate (SBAR)

We hereby certify that the State bank of India Advance Rate (SBAR) is **12.25%** **p.a. as on 01.04.2009.**

Asstt. General Manager &

Relationship Manager

PART - III
Form 14

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of the Transmission Licensee: POWERGRID CORPORATION OF INDIA LTD.

Name of Region: WESTERN REGION

Name of the Project: System Strengthening in North/ West part of WR for IPP Projects in Chattisgarh

Name of the Transmission Element: Vadodra -Asoj 400 kV D/C (Quad) Line. Ant. :DOCO :01-JAN-2014

(Rs in Lacs)

Draw Down Schedule for Calculation of IDC & Financing Charges										
Sl.No.	Drawn Down	Quarter 1			Quarter 2			Quarter n(COD)		
Sl.No.	Particulars	Quantum In Foreign Currency	Exchange Rate on Draw Down Date	Amount In Indian Rupee	Quantum In Foreign Currency	Exchange Rate on Draw Down Date	Amount In Indian Rupee	Quantum In Foreign Currency	Exchange Rate on Draw Down Date	Amount In Indian Rupee
1.	**Loans**									
1.1	**Foreign Loans**									
1.2	**Indian Loans**									
1.2.1	**BOND XXXIX**									
	Draw Down Amount									580.00
	IDC									
	Financing Charges									
1.2.2	**BOND - XLI**									
	Draw Down Amount									120.00
	IDC									
	Financing Charges									
1.2.3	**BOND - XLII**									
	Draw Down Amount									303.00
	IDC									
	Financing Charges									
1.2.4	**Proposed Loan 2013-14 (8.70%)**									
	Draw Down Amount									1750.28
	IDC									
	Financing Charges									
	Total Indian Loans									
	Draw Down Amount									2753.28
	IDC									0.00
	Financing Charges									0.00
	Total of Loans Drawn									
	Draw Down Amount									2753.28
	IDC									0.00
	Financing Charges									0.00
2	**Equity**									
2.1	Foreign Equity Drawn									
2.2	Indian Equity Drawn									0
	Total Equity Deployed									0.00

The project has been funded through domestic loans allocated from the common pool based on the phasing of expenditure and IDC has been booked accordingly. As the loans are allocated from common pool, quarter wise drawl is not furnished.

Petitioner

INDEX

CHECK LIST
PART-III

Name of the Company: Power Grid Corporation of India Ltd.
Name of the Project : System Strengthening in North/West part of WR for
Name of the Transmission Element: 400 kV D/C (Quad) Vadodara - Asoj Transmission line (Ant. DOCO: 01.01.2014)

Checklist of Forms and other information/ documents for tariff filing for Transmission System

Form No.	Tariff Filing Formats (Transmission)	Tick
FORM- 1	Summary Sheet	Yes
FORM-1A	Calculation of Return on Equity	Yes
FORM-2	Details of Transmission Lines and Substations	Yes
FORM-3	Normative Parameters considered for tariff calculations	Yes
FORM- 4	Details of Foreign loans	Not applicable and hence not enclosed
FORM-4A	Details of Foreign Equity	Not applicable and hence not enclosed
FORM-5	Abstract of Admitted Cost for the existing Projects	Not applicable and hence not enclosed
FORM-5A	Abstract of Project Cost Estimates and Schedule of Commissioning for the new Projects	Yes
FORM-5B	Element wise Break-up of Project Cost for Transmission System	Yes
FORM-5C	Break-up of Construction/Supply/Sevice packages	Yes
FORM-5D	Details of elementwise cost	Yes
FORM-6	Financial Package upto COD	Yes
FORM- 7	Details of Project Specific Loans	Not applicable and hence not enclosed
FORM- 8	Details of Allocation of corporate loans to various transmission elements	Not applicable and hence not enclosed
FORM-9	Statement of Additional Capitalisation after COD	Yes
FORM-9A	Statement of capital cost	Yes
FORM- 10	Financing of Additional Capitalisation	Yes
FORM- 11	Calculation of Depreciation Rate	Yes
FORM- 12	Statement of Depreciation	Yes
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	Yes
FORM- 13A	Calculation of Interest on Normative Loans	Yes
FORM-13B	Calculation of Interest on Working Capital	Yes
FORM- 14	Draw down Schedule for Calculation of IDC & Financing Charges	Yes
FORM-14A	Actual Cash Expenditure	Not applicable and hence not enclosed

Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencment of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	- Not Applicable -
2	Regionwise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the new Transmission System & for the relevant years.	Consolidated Balancesheet of 'POWERGRID & Regional Balance Sheet of WR for FY 2012-13 shall be submitted shortly
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	Equity contribution by GOI (69.42%) and others(30.58%)
6	Copies of the BPTA/TSA with the beneficiaries, if any	Covered in petition
7	Detailed note giving reasons of time and cost over run, if applicable.	Covered in petition
8	Any other relevant information, (Please specify)	-Not Applicable -